

B-17
0490

ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW

INDEX SHEET

CAUSE TITLE C.A. 381 of 1990 (L)

Name of the parties _____

K. S. Chauhan

Applicant.

Versus.

Ministry of Finance

Respondents.

Part A.B.C.

Sl No.	Description of documents	Page
1.	Exhibit A	A1 - A2
2.	Exhibit B	A3 - A4
3.	Designation order 12-7-91	A5 - A7
4.	Resolution	A12 - A26
5.	Letter	A27 - A28
6.	Answer	A29 - A33
7.	Annexures	A34 - A35
8.	C.A.	A36 - A37
9.	R.A.	A38 - A403
10.	Exhibit 381/91	A404 - A405

Permitted - Exhibit A1 - A405

Excluded - Exhibit A1 - A405

----- Exhibit B/C Excluded -----

RJ

SO(5)

Am

(A1)

26/11/90

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration No. 381 of 1989 90 (C) 26/11

APPLICANT(s) Shri Kansu Shanker Chawley
RESPONDENT(s) Union of India or others

Particulars to be examined ~~application~~ Endorsement as to result of examination

1. Is the appeal competent ? yes
2. a) Is the application in the prescribed form ? yes
b) Is the application in paper book form ? yes
c) Have six complete sets of the application been filed ? ~~application~~ yes
3. a) Is the appeal in time ? yes
b) If not, by how many days it is beyond time? N.A.
c) Has sufficient cause for not making the application in time, been filed ? yes
4. Has the document of authorisation/ Vakalatnama been filed ? yes
5. Is the application accompanied by B.O./Postal Order for Rs.50/- yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed? yes
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? yes
c) Are the documents referred to in (a) above neatly typed in double space ? yes
8. Has the index of documents been filed and pageing done properly ? yes
9. Have the chronological details of representation made and the out come of such representation been indicated in the application? yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal? yes

<u>Particulars to be Examined</u>	<u>Endorsement as to result of examination</u>
11. Are the application/duplicate copy/spare copies signed ?	main & Bench copy
12. Are extra copies of the application with annexures filed ?	yes
a) Identical with the Original ?	yes
b) Perfective ?	yes
c) Wanting in Annexures	Annexure is on
d) Has _____ pages Nos _____ ?	both sides
13. Are the file size envelopes bearing full addresses of the respondents been filed ?	yes
14. Are the given address the registered address ?	yes
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	yes
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	No A.
17. Are the facts of the case mentioned in item no. 6 of the application ?	after notice
a) Narrated ?	yes
b) Under distinct heads ?	yes
c) Numbered consecutively ?	yes
d) Typed in double space on one side of the paper ?	yes
18. Are the particulars for interim order stayed for indicated with reasons ?	no
19. Whether all the remedies have been exhausted.	yes

discrep ? One page & Annexure is on both sides. 26

26/11/90
D.R.

Put up before the Hon'ble, 26/11/90

or 27/11/90 for orders.

26/11/90

①

(AS) 381/90 (4)

①

27.11.1990

Non-Sie Mr. Justice K. Rath, re.

Non-Sie Mr. Justice K. Rath, re.

.....

Issue notice to respondents to file a counter affidavit in four weeks to which the ~~application~~ ~~application~~ the applicant may file rejoinder within two weeks the earlier.

See original
order
on main petition

In the matter of interim relief
issue notice and list for order of 11.12.90
in the meantime any assault shall be without
prejudice to the rights of applicant.

.....
.....

//True copy//

②

11/12/90

Non-Mr. Justice K. Rath, re.
Non-Mr. K. Charyya, Am.

Notices in the matter of
interim relief were issued
on 30/11/90 but no appearance
is made on behalf of respondents.
Notices may be awaited and
put up for further orders on

~~30/11/90~~ 8/1/91; in the meantime,
the respondents are directed
to keep one post of Assistant
Commercial Officer/Supt.
ready till further orders of
this Tribunal.

D/
Am.

D/
V.C.

OR
Neither reply nor
any answer reqd. can
have been given b/w
S. F.C.
8/1/91
L

L

4/1

(All) OA 301/903

2 S. 5 (9)

No. 81/903 As of 6.9.91

2

3.7.91

Hon Mr. Justice V.C. Seervadeva - V.C
Hon Mr. A. B. Gorai

Am

Judgment ~~reserved~~ Reserved

2
Am

re

CR
Case is fixed today
by the order of V.C

CA fixed
No RA fixed
S.F.Y

2/91

Re: ~~curvatory~~
G.R.
Am
9/7/91
Received
SC 10/7/91
(K.S. CHAUHAN)
Cm. 1/10/91 (R.D.)

(AS)

CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD

LUCKNOW CIRCUIT BENCH

Registration O.A. No.381 of 1990

K.S. Chaubey Applicant

Versus

Union of India & Others.... Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Member (A)

(By Hon. Mr. A.B. Gorthi, Member (A))

This application from Shri K.S. Chaubey, is an Commercial Inspector, Northern Railway, Lucknow alleging that the respondents wrongly denied him an opportunity to appear for the Limited Departmental Competitive Examination held on 22/23.9.90 for selection to group 'B' service in the Commercial Branch of T(f) & C Department. His prayer is that the respondents be directed to hold the examination again so as to enable him to appear for it.

2. Some time in January, 1989, NR Hrs. office decided to hold a selection for promotion to group 'B' service for filling up 25% vacancies in the Commercial Branch of T(T) & C Department through a Limited Departmental Competitive Examination. Applications from eligible candidates were invited and a list of those found to be eligible to take the examination was finalised. The said list was forwarded to all the Divisions including Divisional Railway Manager (DRM for short), Lucknow. The examination, which was initially

scheduled to be held on 29/30.7.89 was postponed a number of times.

3. DRM, NR Circular letter dated 10.7.90 (Annexure-1 to the application) states that examination would be held on 21/22.7.90 at the Hqrs. office NR Delhi, that eligible candidates should be given authority letters or identity cards and that they should be relieved from duties so as to enable them to appear for the test at Delhi on the due dates. The name of the applicant appears at Sl.No.23 in the list of candidates attached to the said circular letter (Annexure-1). The applicant's case is that he was completely ignorant of the contents of this letter and of the fact that the examination was to be held on 21/22.7.90. In any case, the examination was once again postponed to 8/9.9.90, but even these dates were finally changed to 22/23.9.90 as can be seen from N.R. Telegrams dated 4.9.90 and 19.9.90 (Annexures C-13 and C.14 to the Counter Affidavit). The applicant states that none of the aforementioned communications were brought to his notice by the concerned authorities. It was only on 12.10.90 that he came to know through his colleagues that the examination was, in fact, held on 22/23.9.90 and that he was one of the candidates who should have appeared there at. The case of the applicant, in short, is that he should not be penalised for his non-appearance at the examination as he was never informed about it due to the fault of the concerned officials in the Divisional Office at Lucknow.

4. The respondents' version as can be seen from the

Counter Affidavit is that the applicant was given copies of DRM, NR Circular letter dated 10.7.90 (Annexure-1) and DRM, NR Telegram dt. 19.9.90 (Annexure-C.14) through official messengers. The applicant was thus all along aware of the examination scheduled and of its postponement. As regards the circular letter dated 10.7.90, the DRM had explained to the General Manager on 22/2/91 as under :-

" Checking of the Dak Guidance Book maintained by Free Service Railway Dak Office for C.I.I/LKO for the period from 6.1.90 to 31.12.90 reveals that the letter of even No. dated 10.7.90 was entered in the Dak Guidance Book on 12.7.90 indicating the chalan No. by which this particular letter was sent to Free Service Dak Office by the Despatch Section of DRM Office, Lucknow that is 16. After sorting the letters marked to C.I.I, those are kept in the pigeon hole earmarked for C.I.I/Lucknow which has been given S.No.77. As per practice the letters pertaining to a particular subordinate are either collected personally or by deputing his peon who in turn puts his initials on the Dak Guidance Book as a token of having collected the letters kept in the pigeon hole. In this particular case the letter which was kept in his pigeon hole bearing No.77 has been collected by somebody, may be his peon who has put his initial as a token of receipt of the letter on behalf of the C.I.I/Lucknow to whom it was addressed."

5. Similarly, as regards the telegram dated 19.9.90 (Annexure-C.14), it has been stated by the respondents that "it was delivered at the residence of the applicant as certified by Head Signaller,

Charbagh Station Building, Lucknow vide his Memo dated 22.2.91¹ (Annexure-C.15)*. The said certificate states that the telegram was delivered on 19.9.90 at 22.00 hours at the residence of the C.M.I. (the applicant) and that it was received by one Bipat Ram as per copy of the Message Delivery Receipt.

6. The applicant in his rejoinder alleged that the documents ~~for quoting~~ purporting to show that the relevant official communications sent to him were, in fact, fabricated by the concerned officials with a view to protect themselves from being held responsible for their negligence.

7. The respondents raised a preliminary objection on the ground that since there was no "order" of the respondents on which the applicant felt aggrieved, ^{the application is} is not maintainable. The objection is obviously inspired by the wording of Section 19 of the Administrative Tribunals Act, 1985 which lays down, inter alia, that the person aggrieved by any order pertaining to any matter within the jurisdiction of a Tribunal may make an application to the Tribunal for the redressal of his grievance (emphasis added). The arguments, though verbally attractive, lacks in substance. It is obvious that the applicant considers himself aggrieved by the order of the respondents holding the examination to which he had no prior information whatsoever.

8. The respondents have drawn our attention to the case of L.P. Sonkar and Others Vs. Union of India and Others (C.A. No.1/91) decided by the Allahabad Bench

of this Tribunal on 25.1.91. In that case too, Sonkar and several others similarly situated as the applicant in this case, alleged that they were not aware of the examination held on 22/23.9.90. Several of the applicants in that case belonged to the reserved category and were given special training to prepare for the said examination. It seems that one of the reasons for the postponement of the examination was to enable them to complete their training, which concluded in August, 1990. Another three applicants in that case were those who had declined to take the examination. For these and certain other reasons, it was held in that case that the applicants therein had prior knowledge of the examination that was to be held on 22/23.9.90. It being essentially a finding of fact, will be of no assistance to us in this case which has to be examined on its own merit.

9. The short but crucial question is whether or not the applicant knew of the examination before it which was held on 22/23.9.90. The facts adduced by the respondents do not clearly establish that the two official communications (Annexure-1 and C-14) were indeed received by the applicant. The circular letter dated 10.7.90 is said to have been put in the pigeon hole meant for the applicant from where his peon or someone picked it up. The applicant stated in the rejoinder that the C.I. office peon was Sukhdin and his signature does not appear on the dak book (Annexure-C.19). As regards the handing over of the telegram dated 19.9.90 (Annexure-C.14) to Bipat Ram, the applicant contended that he knew no

such Bipat Ram. He was not his servant nor a family member nor a colleague.

10. In all these allegations and counter allegations, what comes to our notice rather strikingly is the DRM's letter to the General Manager (P) NR dated 23.10.90 (Annexure-A3). It reads as under :-

" Some of the Commercial staff of this Division who had earlier volunteered for the aforementioned examination and were eligible, have represented through proper channel through the representation dated 26.9.90 (copy enclosed for ready reference) that they were neither intimated nor spared for the aforesaid examination, which was scheduled to be held at HQrs. office on 22/23.9.90.

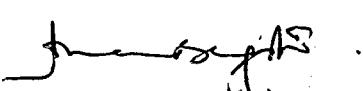
The intimation was received on 6.9.90 from HQrs. office and circulated on 19.9.90 whereas the examination was fixed on 22.9.90 and 23.9.90. But it could not be circulated upto 18.9.90 resulting thereby the staff could not be circulated upto 18.9.90 resulting thereby the staff could not be informed and therefore, they could not attend the examination.

It is, therefore, recommended that these staff may be given an opportunity to appear in the supplementary examination."

11. The above communication clearly establishes that there were some members of the commercial staff who represented that they were not informed of the examination scheduled to be held at Delhi on 22/23.9.90. There was also a clear admission by the DRM that "the information of the examination dates could not be circulated upto 18.9.90 resulting thereby the staff could not be informed and therefore they could not attend

the examination. The respondents tried to assert that the DRM subsequently withdrew the said letter. We do not agree. The DRM merely regretted having made an incorrect recommendation for the holding of a supplementary examination for the affected candidates, as such a recommendation was contrary to the policy laid down earlier by the Northern Railway HQrs for not holding any supplementary examination. The DRM's official statement to the General Manager (P) sufficiently refutes the respondents' contention that there was no question of the candidates not knowing about the examination. On the other hand, it lends credence to the applicant's complaint that he was not informed of the dates of the examination. We are therefore inclined to accept the contention of the applicant in this regard.

12. The application is allowed and the respondents are hereby directed to give the applicant atleast one chance to take the Limited Departmental Competitive Examination which the respondents shall hold as early as possible and in any case within two months from the date of communication of this order. The question of giving the consequential promotion to the applicant will of course depend on the comparative performance of the applicant in the said examination vis-a-vis those already selected. Parties to bear their own costs.



Member (A)



Vice Chairman

Dated the 5 July, 1991.

RKM

(A2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

O.A. No. 381 OF 1990 (L,

Karuna Shanker Choubey ... Applicant

Versus

Union of India & others ... Opp. Parties

I N D E X

<u>S.No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Application	1-14

Dated, Lucknow
16/11/1990

M.P. Sharma - Advocate
Counsel for
Applicant

A13

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

O.A. No. 331 of 1990 (L)

Karuna Shanker Chaubey aged about
40 years, son of Sri J.P. Chaubey,
resident of Quarter No. L-17B
Munawar Bagh Railway Colony,
Alambagh, Lucknow.

..... Applicant

Versus

1. Union of India through the Secretary,
Railway Board, Ministry of Railways,
Rail Bhawan, New Delhi.
2. Railway Board, through General
Manager, Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Northern Railway,
Hazratganj,
Lucknow.
4. Divisional Commercial Superintendent,
Northern Railway,
Lucknow.

.... Opposite Parties

DETAILS OF APPLICATION

Column No. 1 - Particulars of order against which the application is made :

On the basis of Divisional Railway Manager's letter dated 10.7.90 the applicant prays for a direction to the opposite parties to hold the departmental examination against 25% quota for the post of Assistant Commercial/ Officer / Superintendent. A true copy of order dated 10.7.1990 is enclosed as

Annexure No.1.

Column No. 2 - Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

Column No. 3 - Limitation :

The applicant further declares that the application is within time of limitation prescribed under section 21 of the Administrative Tribunal Act 1985, on the basis of order dated 10.7.1990 drawn against the applicant.

Column No. 4 - Facts of the case :

(A) The applicant is at present working as Commercial Inspector under opposite parties No.3 & 4, Northern Railway, Hazratganj, Lucknow in scale of pay Rs. 2000-3200(RPS).

(HIS)

(B) That the applicant has rendered services for the number of years previously holding the post of Commercial Inspector and at present also on the post of Commercial Inspector is working and his conduct always remained good.

(C) That, however, a number of posts of Grade 'B' service i.e. Assistant Commercial Officer/ Superintendent have fallen vacant under the opposite parties which were required to be filled against 25% quota fixed for the departmental candidates and accordingly with a view to fill up the aforesaid posts, the General Manager, Northern Railway by issuing directive to the opposite party No.3 directed thereby to invite eligible candidates as per enclosed list to appear in the departmental examination for the post of Group 'B' Assistant Commercial Officer / Superintendent in scale of pay Rs.2000-3500/-PS. It is further submitted that the date of examination was fixed for 21.7.90 and 22.7.90 at New Delhi which was deferred and further date was fixed for 22/23rd September 1990.

(D) That on the basis of General Manager's direction the opposite party no.3 was pleased to circulate a letter dated 10.7.90 which is enclosed herewith as Annexure No. 1 to this application in which it has been mentioned

(AP)

that the examination date and time is in accordance with the terms of General Manager's letter and for that purpose a wide circulation and intimation to the concerning eligible persons, whose names were enlisted in the list Annexure 'A' enclosed with the letter dated 10.7.90, be made immediately. Ultimately it was further ordered by the opposite party no.3 that the persons named in the eligible list Annexure 'A' enclosed with the order dated 10.7.90 may be intimated and also relieved for the purpose of appearing in the said departmental examination in New Delhi.

(E) That the applicant humbly submits that whatever the letter was issued by the opposite party no.3 as per Annexure No.1 and in the list of eligible persons enclosed with that letter dated 10.7.90 the name of the applicant had find place at S.No.23 but the applicant specifically submits that neither the applicant was intimated about the said departmental examination for the post of Group 'B' Assistant Commercial Officer / Superintendent by any of the parties including opposite parties nor he was relieved for the said examination as mentioned in the order dated 10.7.1990.

(F) That, however, to four persons the intimation was given by the opposite party no.3 and

A17

under that intimation they were relieved for examination timely and they have been allowed to appear in the said examination held on 22/23.9.90 in New Delhi.

(G) That it is specifically submitted that the order dated 10.7.90 for the first time came to the notice of the applicant on 12th October 1990 when he heard some rumour from other colleagues in the office that they have made a representation to the department locally and then the applicant had also moved an application to the General Manager through proper channel submitting it to his superior officer requesting therein that neither the examination date nor the circular dated 10.7.90 was brought to his notice and therefore he was debarred to his right to appear in the said examination particularly when he was found eligible by the railway administration and his name was placed at SNo.23 in the eligible list. He also made a request that it was the fault of the department and therefore it would be proper to allow the applicant to appear in the aforesaid examination for the post of Group 'B' Assistant Commercial Officer / Superintendent as soon as possible. True copy of the representation of the applicant is enclosed as Annexure No. 2 to this application.

Annexure No.2

[Handwritten signature]

(H) That it is further submitted that some other employees and colleagues of the applicant have also preferred a representation on the basis of order dated 10.7.90 to the General Manager, Northern Railway on 26.9.90 and their local office has received it and it is further submitted that the Divisional Railway Manager, Lucknow vide his letter dated 23.10.90 forwarded the representation of other colleagues to the General Manager (P), Northern Railway, Baroda House, New Delhi on 23.10.90 intimating therein that the circular dated 10.7.90 was neither brought to the notice of all the eligible employees as per eligible list and they have also not been relieved for the purpose of giving examination of Group 'B' post and therefore recommendation was made to the General Manager that further opportunity may be given to the eligible employees as per list dated 10.7.90 for examination. A true copy of the letter dated 23.10.90 is enclosed as Annexure No. 3 to this application.

(I) That as stated earlier that the applicant for the first time could know about the order dated 10.7.90 only on 12.10.90. Therefore there was no occasion for the applicant to appear in the aforesaid examination on 22/23.9.1990.

Annexure No.3

AP/9

(J) That promotion is a matter of right of the applicant and it is also a condition of service and therefore being eligible for the post of Group 'B' Assistant Commercial Officer/ Superintendent the applicant is required to be considered by taking departmental examination by the opposite parties particularly by the Railway Board or the General Manager, Northern Railway.

(K) That non communication and non circulation of the order dated 10.7.90 to the applicant amounts denial of the right to appear in the promotional course and that has been greatly prejudiced as the applicant is being deprived of getting his promotional avenue and also to appear in the so called examination.

(L) That as per the list set out by the railway administration the applicant was eligible and he was communicated but in the select and panel list it was also directed by the railway administration to the opposite party No.3 to inform the eligible candidate as per list and spare them in time so that the applicants may be able to prepare and appear in the examination but the department has failed to communicate and spare the applicant well in time for the said examination, therefore, there was no fault on the side of the applicant but it was on the side of railway administration.

(420)

(M) That my colleagues four in number have also been allowed to appear in the said examination at New Delhi along with other departmental candidates of different divisions; and therefore, hostile discrimination has been made in a very arbitrary manner in not allowing the applicant to appear in the aforesaid examination which caused prejudice to the right of promotion of the applicant and the same is also in violation of Article 14 and 16 of the Constitution of India.

(N) That it would be fair, reasonable and also to avoid stagnation the applicant may be allowed to appear in the examination of Group 'B' post i.e. Assistant Commercial Officer / Superintendent as soon as possible and till then the result of the examination which has already been held on 22/23.9.90 may not be declared otherwise the persons who have been allowed locally to appear in the aforesaid examination if they succeed shall be placed in the panel and they shall be treated by the railway administration senior to the applicant in future.

Column No. 5 - Grounds of relief :

i) Because a number of posts of Group 'B' service i.e. Assistant Commercial Officer / Superintendent have fallen vacant under the opposite parties which were required to be filled against 25% quota fixed for the departmental candidates and accordingly with a view to

(17/1)

fill up the aforesaid posts, the General Manager, Northern Railway by issuing directive to the opposite party No.3 directed thereby to invite eligible candidates as per enclosed list to appear in the departmental examination for the post of Group 'B' Assistant Commercial Officer / Superintendent in scale of pay Rs.2000-3500(RPS). It is further submitted that the date of examination was fixed for 21.7.90 and 22.7.90 at New Delhi which was deferred and further date was fixed for 22/23rd September 1990.

ii) Because on the basis of General Manager's direction the opposite party no.3 was pleased to circulate a letter dated 10.7.90 which is enclosed herewith as Annexure No.1 to this application in which it has been mentioned that the examination date and time is in accordance with the terms of General Manager's letter and for that purpose a wide circulation and intimation to the concerning eligible persons, whose names were enlisted in the list annexure 'A' with the letter dated 10.7.90, be made immediately. Ultimately it was further ordered by the opposite party no.3 that the persons named in the eligible list annexure 'A' enclosed with the order dated 10.7.90 may be intimated and also relieved for the purpose of appearing in the said departmental examination in New Delhi.

(17/1)

iii) Because whatever the letter was issued by the opposite party no.3 as per Annexure No.1 and in the list of eligible persons enclosed with that letter dt. 10.7.90 the name of the applicant had find place at S.No.23 but the applicant specifically submits that neither the applicant was intimated about the said departmental examination for the post of Group 'B' Assistant Commercial Officer / Superintendent by any of the parties including opposite parties nor he was relieved for the said examination as mentioned in the order dated 10.7.90.

iv) Because to four persons the intimation was given by the opposite party no.3 and under that intimation they were relieved for examination timely and they have been allowed to appear in the said examination held on 22/23.9.90 in New Delhi.

v) Because the order dated 10.7.90 for the first time came to the notice of the applicant on 12th October 1990 when he heard some rumour from other colleagues in the office that they have made a representation to the department locally and then the applicant had also moved an application to the General Manager through proper channel submitting it to his superior officer requesting therein that neither the examination date nor the circular date 10.7.90 was brought to his notice and therefore he was debarred to his right to appear in the said

S. C. [Signature]

examination particularly when he was found eligible by the railway administration and his name was placed at S.No.23 in the eligible list. He also made a request that it was the fault of the department and therefore it would be proper to allow the applicant to appear in the aforesaid examination for the post of Group 'B' Assistant Commercial Officer/ Superintendent as soon as possible. True copy of the representation of the applicant is enclosed as Annexure No.2 to this application.

- vi) Because as stated earlier that the applicant for the first time could know about the order dated 10.7.90 only on 12.10.90. Therefore there was no occasion for the applicant to appear in the aforesaid examination on 22/23.9.1990.
- vii) Because promotion is a matter of right of the applicant and it is also a condition of service and therefore being eligible for the post of Group 'B' Assistant Commercial Officer / Superintendent the applicant is required to be considered by taking departmental examination by the opposite parties particularly by the Railway Board or the General Manager, Northern Railway.
- viii) Because non communication and non-circulation of the order dt. 10.7.90 to the applicant amount denial of the right to appear in the promotional course and that right has been greatly prejudiced as the applicant is being deprived of getting his promotional avenue and also to appear in the so called examination.

(A24)

ix) Because my colleagues four in number have also been allowed to appear in the said examination at New Delhi along with other departmental candidates of different divisions; and therefore, hostile discrimination has been made in a very arbitrary manner in not allowing the applicant to appear in the aforesaid examination which caused prejudice to the right of promotion of the applicant and the same is also in violation of Article 14 and 16 of the Constitution of India.

Column No. 6 - Details of the remedy exhausted :

It is submitted that there is no statutory provision to make representation against the so called examination held by the Railway Administration on 22/23.9.90 but however, to attract the attention of the departmental authorities the applicant has preferred a representation on 22.10.90.

Column No. 7 - Matter previously filed and pending :

Applicant submits that for the present dispute the applicant has not filed any suit or proceeding in any court of law.

Column No. 8 - Reliefs sought for :

In view of the above facts and grounds it is most respectfully prayed that this Hon'ble Tribunal be pleased to direct the opposite party particularly the Railway Board and the General Manager, Northern Railway, New Delhi to hold examination by fixing a date within a

(A75)

reasonable time allowing the applicant to appear in the examination for the post of Group 'B' Assistant Commercial Officer/Superintendent as soon as possible by intimating the date, place and time of the said examination.

Column No. 9 - Interim order :

It is most respectfully prayed that this Hon'ble Tribunal be pleased to issue an ad-interim order directing Railway Board/General Manager, Northern Railway to fix a date, place and time for holding examination for the post of Assistant Commercial Officer/Superintendent and also intimate the same to the applicant within a reasonable time and till then the Rly. Board/ General Manager, Northern Railway, New Delhi may be restrained from declaring result of the examination held on 22/23.9.90 for the post of Grade 'B' Assistant Commercial Officer/Superintendent.

Column No. 10 - Not relevant.

Column No. 11 - Indian Postal order No. 437011

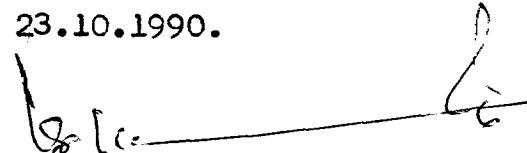
Name of Post Office Ammabudrukhow,
Payable Post Office at GPO Allahabad

Column No. 12 - No. of enclosures.

Annexure No. 1: True copy of order dated 10.7.1990.

Annexure No. 2: True copy of representation

Annexure No. 3: True copy of letter dated 23.10.1990.


Signature of applicant

(P-6)

VERIFICATION

I, Karuna Shanker Chaubey aged about 40 years son of Shri J.P. Chaubey working as Commercial Inspector Grade Rs.2000-3200(RPS), Divisional Railway Manager's Office, Northern Railway, Hazratganj, Lucknow, resident of Quarter No. L.17B, Munawar Bagh Railway Colony, Alambagh, Lucknow, do hereby verify that the contents of column 1 to 12 of this application are true to my knowledge.

Signed and verified at this date 26-11-90
at Lucknow.



APPLICANT



वालुँ श्रीमान् (गोदानी श्रीमान्) महोदय

(वाढी) अपीलान्ह

क्रितिवादी रेस्पारेन्ट

वकालतनामा

दिक्षा

वादी (अपीलान्ट)

ବନ୍ଦୀମ

प्रतिवादी रैस्पाडेस्ट

३० मुकदमा

सन्

पेशी की तांत्रिकीयता

9

५०

ऊपरी लिखे मुकदमा में अपनी ओर से

महोदय एडवोकेट
नाम वकील नियुक्ति करके प्रतिज्ञा इकारार करता हूँ और लिखे देता हूँ इस
में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पंरवी
ब देही व प्रश्नोत्तर करें या कोई कागज दाखिल कर या लौटावे या हमारी
प्रेडिगरी जारी करावे और रूपया बसूल कर या सुलहनामा व इकावाल दावा
प्रपोल निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और
तसदीक करें मुकदमा उठावे या कोई रूपया जमा करें या हमारी विपक्षी
रीक्सानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त
तथा त्वाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूँ कि मैं
देशी पर स्वयं या किसी अपने पंरोकार को भेजता रहूँगा अगर मुकदमा अदम
मेरे में एक तरफ मेरे खिलाफ फँसला हो जाता है उसकी जिम्मेदारी मेरे वकील
नहीं होगी। इसलिए यह वकालत नामा लिख दिया प्रमाण रहे और समय पर
आवे।

हुस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

卷之三

सन् १९

50

(P.S.)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

C.A. No. _____ OF 1990

Karuna Shankar Chaubey ... Applicant

Versus

Union of India & others ... Opp. Parties

I N D E X

<u>S.No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	<u>Annexure No.1</u> True copy of order dated 10.7.1990.	15- 17
2.	<u>Annexure No.2</u> True copy of representation	15
3.	<u>Annexure No.3</u> True copy of letter dated 23.10.1990	15

Dated, Lucknow
NOVEMBER, 1990

M.P. Sharma - Advocate
Counsel for
Applicant

Soham

(A29) 15

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

C.A. No. _____ OF 1990

K. S. Chaubey ... Applicant

Versus

Union of India & others ... Opp. Parties

ANNEXURE No. I

80

13
6
fecht

ਹਉਤਾਂ ਐਲਾਗੀ

“ਤੁਹਾਨੂੰ ਹਾਂਡਿਆ
ਲਖਨਊ ਵਿਦੇ. ੧੦.੭.੩੬

• ਸੰਖੇਪਾ 752ੰ/੧੯/ਏਚ-ਪੇਸ਼ਾ/ਤੋਕਾਨ

ਦੇਵਤਾ ਗਈ ਕਿਉਂ ਲਈ ਹੈ, ਪਾਤਾ ਮਿਣਾਂ, ਸੁਲਤਾਨੀ, ਜੈਸ਼ਾਰ, ਫੈਲਾ ਅਤੇ ਸੰਖੀ ਹੈਂ। ਰਾਹੀਂ ਦੇਖੀ ਬਾਰ ਰਾਹੀਂ
ਖੁਲ੍ਹੇ ਲਈ ਵਾਹਿਗੁਰ ਅਧਿਕਾਰੀ, ਲਖਨਊ

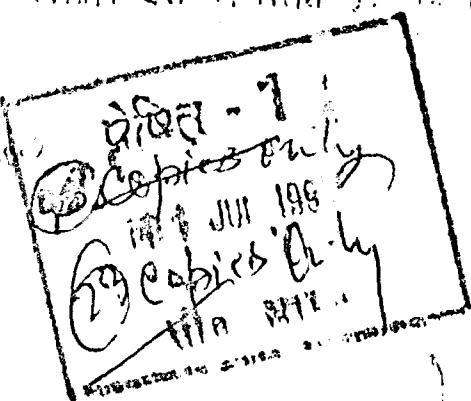
विधीयः- श्रूप "की" के लिए 25 ग्रन्तिगत ठोटे के अन्तर्गत सड़ाफ़ वा पिण्ड अधिकारी द्वारा भद्रो नाति के लिए वधन ।

ग्राधान कार्यालय के तार तंख्या 752-ई/67/x/11/ई। ए दिनांक 23.5.90 के अनुसार उपरोक्त लेखकान के लिए दिनांक 30.6.90 व 10.7.90 तो होने वाली लिखित परीक्षा अप दिनांक 21.7.90 व 22.7.90 तो ग्राधान कार्यालय, नड्डोदा आउल, नगी फ्रिल्सी में होगी।

इत पत्र के अध्यन्धे का ये उल्लिखित कथ्यारियों लो प्रधान कार्यालय टड़पौदा डाउन नई दिल्ली में १८ निंदा २१.७.१९८८ य २२.७.१९८८ तो २ अप्रैली धारा के लिए मुख्य वाणिज्य अधीधर के द्वारा सदाचार के गाते रिपोर्ट ऐसे के अनुदेश देकर तभी ताय पर छापी दृक्ति किया जाय।

यह गत्यापित नरने के बाब नि उम्मीद पार यथन ऐं दीठने के बाब है । परिशिष्ट
 "ख" में दिये गये नार्थ के अनुसार ग्राधिकार मन्त्र/पड़यान यत्र जारी किये जाय । ग्राधिकार
 पड़यान मन्त्र प्रस्तुत करने पुर ही उम्मीदवारों लो लिखित परीक्षा में दीने जो अनुसारित
 जायेगी । नार्थ के अनुसार ग्राधिकारी द्वारा ग्राधिकारी ने यथाधिकि दूसराधिकारित
 की पड़यान पर्याय और विस वेतनमान ला निष्पूनतम् स्तर 1400-2300 डो तथा इस वेतन
 मान में 10-10.39 को १०० वर्ष दूरे दो गये तो, ला एव ग्राधिकारी जाय ले जाना छोलाया
 यह ग्राधिकारी जाय तथा यह भी जारी किया जाय तो मन्त्र कर्त्तव्यारी सभी
 शर्तों लो दूरा करते हैं ताका उन्हें यथन में दीने के लिए उम्मान ग्राधिकार मन्त्र जारी किये
 जाते हुए उन्हीं कर्त्तव्यारी में जो रिलीव किया जाये तभी अभ्यार्थी जो एव जानकारी
 ही दी जाये के इस राज्य में गोई दूरक राज्या नहीं दोगी ।

• शृंगार के दुर्लिखियाँ हैं कि यह वस्त्रायिकों को लाने पर शृंगार की जगती
जीव वातनी इन वर्णालिय द्वे थे ।



ਗੁਰੂ ਰਾਮਦਾਲ ਰੇਵਾ ਜੀ
ਤੇਰੇ ਨਾਲਾਂ

the 1st of Jan

112

C. S. LEWIS

144

Ergonomics

THE CLOTHES

THE BIRDS OF THE SOLOMON ISLANDS

卷之三

145

33

LUCKNOW

17

<u>S.No.</u>	<u>NAME</u>	<u>DESIGNATION</u>
<u>S/Shri</u>		
32.	O.P.Kapoor	HERC
33.	U.P.Sinha	RS
34.	R.A.Paul	ST
35.	R.N.Prasad	CCS/LKO
36.	Bachan Ram	DC
37.	G.P.Shukla	RS/BSB
38.	Kawaloo Ram	SC
39.	Gopal Das	CGS/BSB
40.	B.C.Gupte	CCC/LKO
41.	J.N.Bajpai	RS/LKO
42.	Ashis Kishore	SC C
43.	K.P.Sajpal	RS/Supdt.
44.	Hari Ram	CLA
45.	Ravi Jauhari	CLA
46.	G.P.Mahavnesi	SC
47.	Jai prakash Upadhipya	CIT/BSB
48.	V.K.Misra	Platform Inspector
49.	H.I.Misra	RSO/CWT/LKO

16

16. 9

16
9

ANNEEXURE-C

(A3)

18

Acknowledgement of the candidates for the selection of ACS

1. Name ;
2. Designation ;
3. Station of Posting ;
4. Present pay with Grade ;
5. Whether willing to take selection or otherwise.

Signature

Date

Annexure-D

ACKNOWLEDGMENT

Name ;
Designation ;

Received letter of selection No. 752-A TA/ACS/Selection

10/10/96

Signature of the
Candidate

Sevi

Abu

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

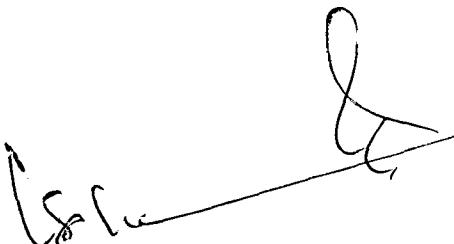
O.A. No. _____ OF 1990

K.S. Chaubey ... Applicant

Versus

Union of India & others ... Opp. Parties

ANNEXURE No. 2



To

The General Manager,
Northern Railway,
Headquarters Office,
Caroda House, New Delhi.

ASV/15

(Through : Proper Channel)

M/ Sir,

Sub: Limited Departmental competitive examination
for Group 'B' services against 25% quota in
Commercial department.

Ref: 1) I.M.(P)'s XKR wireless No.752E/67/XIX/EIA
dated 24.3.90.

2) DR/Lucknow's XKR Wireless No.752E/IA/ACS/
Selection dated 19.9.90.

...

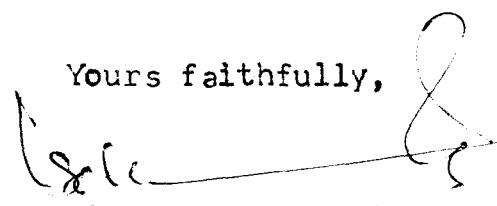
Having been extremely shocked with the arbitrary
action of DR/Lucknow in not communicating and sparing the
undersigned commercial supervisors to appear in the LDC
examination held at Headquarters office on 22/23.9.90, we
approach your goodself with the following facts for justice
and providing reasonable opportunity :-

1. That the DR/Lucknow has issued a XKR wireless
message on 10.9.90.
2. The examination was scheduled to be held on 22/23.9.90
at Headquarters office and as such a large number of volunteers
could neither be informed nor spared well before the
commencement of the written examination.
3. This action of DR/Lucknow is violative of Railway
Board Directions issued under P.S. No. 9237.

We the following staff pray for justice and be
given an opportunity to appear in the Supplementary examination
intimating us the date and venue of the supplementary
examination.

Thanking you,

Yours faithfully,


(K.S. Chaubey)

C.M.I./LKC. N.Rly.

Dated: 14.9.90

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

O.A. No. _____ OF 1990

K.S. Chaubey ... Applicant
Versus
Union of India & others ... Opp. Parties

ANNEXURE NO. 3

Sohu

NORTHERN RAILWAY

(A-3) A-3
7.C

No:7521/1A/Comml.Selec.

Divisional Office,
Lucknow

23-10-1990

The General Manager (P),
Northern Railway
Paroda House,
New Delhi.

Sub : Limited Departmental Competitive
Examination for group 'P' services
against 25% quota in Commercial
Department.

Some of the Commercial staff of this Division
who had earlier volunteered for the aforementioned
examination and were eligible, have represented
through proper channel through the representation
dated 26.9.90 (copy enclosed for ready reference)
that they were neither intimated nor spared for the
aforesaid examination, which was scheduled to be
held at Hdqrs. office on 22/23.9.90.

The intimation was received on 6.9.90 from
hdqrs. office and circulated on 17.9.90 whereas the
examination was fixed on 22.9.90 and 23.9.90. But it
could not be circulated upto 18.9.90 resulting thereby
the staff could not be informed and therefore, they
could not attend the examination.

It is, therefore, recommended that these staff
may be given an opportunity to appear in the supplementary
examination.

Enc1: All above.

(Raghoo Ram)
for Divisional Railway Manager,
Lucknow.

Sol

1/2
N/2

In the Central Administrative Tribunal,

Bench Lucknow.

M. P. No. 216/91 (L)

O. A. No. 381 of 1990 (L)

K. S. Chawbey

Applicant

Versus

Union of India and others

Opposite parties

For the facts, reasons and circumstances, stated in the accompanying reply, it is most respectfully prayed that the interim order dated 11/2/90 may kindly be vacated.

New Delhi

Dated: (8/4/91)

2/4/91
(B K SINHA)

Opposite Parties

Temporary Counsel
Counsel
for

Column No. 3: Not denied. It is however submitted that in view of the letter dated 10.7.1960 communicating the date fixed is 24st and 22 July 1960 for holding of examination was not set up by postponing the examination till further orders, the application has become infructuous, being based on the said letter dated 10.7.1960 and is liable to be dismissed.

Column No. 4:

- (A) contents of para (A) are admitted.
- (B) That the contents of para (B) are not denied to the extent that the applicant is posted as L.I./M.O. Posts w.r.t the conduct acc. to his no relevance to the subject matter of the application.
- (C) In reply to the contents of para (C) it is suggested that after finalisation of the selection against 75,3 quota, applications against 25,3 quota through limited departmental examination were called vide L.R.'s letter No. 753-4/67-IV/Mo dt. 5.3.1969. A notification was issued from the office of the General Manager dt. 10.7.1969 to all Divisions and departments of Northern Railway fixing the date of written examination on 29th and 30th July 1969, to advise the eligible candidates as per list attached to the communication dt. 10.7.1969, a copy of which has been annexed as Annexure No. C-1 to this reply.

व अदालत श्रीमान Best Central Akh. T. - 11/1994
 वादी शुद्धदर्दी (Criminal Bench)
 प्रतिवादी मुकदमा का वकालतनामा खलील
01 NO 381 of 1990 C.C. वादी शुद्धदर्दी D.O.H 19/4
K.S. Chawbe No 401 प्रतिवादी मुकदमा

नं० मुकदमा सन 19 फेब्री की तारीख 19 रुपये

उपर लिखे मुकदमे में आनी और से श्री

Shri Arjun Singh खलील

एडवोकेट
महोदय

जो अपना वकील नियुक्त करके प्रतिज्ञा डिकरार करता है। लिखे देता है। इस मुकदमे में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्राप्त करेगा अन्य कोई कागज दाखिल करे या लौटा दें इमारी और तें डिकरी जारी नहीं और स्थाया वस्तु करेगा स्लूटनामा इक्कल द्वावा अपील व निगरानी इमारी और से इमारे या अपने इस्ताखर से दाखिल करे और तसदीक करे पां मुकदमा उठायें या रोट में जमा करे या इमारी या विष्व फरीकसानी का दाखिल किया स्थाया अपने या हारे हस्ताखर युक्त डस्तखती रसीद से लेवेगा पंच नियुक्ति करे वकील महोदय द्वारा की गई वड कर्मचारी इसको सर्वथा स्वीकार करे और होगी ही यह लघुता है। कि मैं हर फेरी स्वयं या किसी अपने फेरोकार को भेजता रहूँगा भगवान् मुकदमा अदाय पैरवी में एक तरफ पेरे खिलाफ फैसला द्वे जाता है उसकी जिम्मेदारी पैरो वकील पर न होगी।

इस लिये यह वकालतनामा लिख दिया कि प्रमाण रहे और तस्य पर काम आये।

1.1.2
19/4/91

साक्षी गवाह महोदय
दिनांक 19/4/91

इस्ताखर
साक्षी गवाह महोदय
नाम अदालत
नं० मुकदमा
नाम परीकन

Accepted
A.M.

AMV

The written test however could not be held on 30th and 31.7.1980 due to representation from staff and unions and in this way the dates were subsequently fixed for and lastly on 31/8.1980 for which communication was made by MMR through his letter dated 10.7.1980 on the strength of MMR telegram received from G.M(R) intimating fixing of dates for holding of examination. In fact, every time, on receipt of the date of examination from General Manager(R), necessary notifications/advices used to be issued to MMR concerned by opp. party no. 3 and 4 under great precautions and abundant care as already has been admitted by the applicant. It is submitted that the fixed date i.e. 31st and 32nd. July 1980 were postponed ~~subsequently~~ till further orders. Thereafter 5th. and 6th. Sept. 1980 were fixed and postponed to 3rd. and 4th. Sept. 1980, which is also admitted in the para under reply by the applicant, implying that the applicant was also informed of the various postponements of the written examination at the instance of staff and unions.

(D) Issue of letter dated 10.7.1980 as contained in Annexure No.1 is not denied. It is further submitted that on receipt of the date of examination, from the General Manager(R), necessary notifications/advices used to be issued to MMR concerned by opp. parties no. 3 and 4 under great precautions and abundant care. Even in the para

Under r. 9(1), the applicant admits circulation of letter dated 10.7.1960.

(4) Issue of letter dated 10.7.1900 as contained in Annexure no.1 to the application is not denied. It is also not denied that the name of the applicant appearing in the list issued by Head ~~at No. 56 while the last calculated by DRM P. I. D. and~~ quarter is (at s. No. 23. Rest of the allegations are denied. It is submitted that the applicant was always informed well in time about the written examination having been fixed from time to time, which were postponed at the instance of unions and candidates as mentioned above. Opp. Party No. 3 sent the letter dated 10.7.1900 to despatch section of his office where the letter was entered in challan no. 16 dated 12.7.1900 and sent along-with another 16 letters to Free service railway dak office station building, Charbagh for delivering to the applicant. The same was kept in the pigeon hole No. 77 earmarked for I.I/I.M.O (the post on which the applicant was working at that time) after recording into the dak guidance books maintained by the Free service Office. A photo copy of guidance book is annexed to this reply as Annexure No. 3-19. The letter dated 10.7.1900 despatched vide challan no. 16 by despatch section of opp. Party No. 3 was received ^{by} _L the applicant's person as would be seen from the photocopy of the relevant page of the guidance book of Free Service

Railway Dak Office and LKO/LKO's letter No.

782/14/ACB/selection dated 22.2.91, of which a true photostat copy is annexed to this reply as Annexure No. 3-20.

However as already stated above that in view of letter dated 10.7.90 wherein the date of examination were informed as fixed for 2nd and 3rd July 1990 had already been postponed till further orders, it was therefore considered to have not been acted upon and no prejudice can be caused to the applicant or the same can be made a cause for challenge under this application. The application has thus become infructuous, in view of what has been stated above and as such the application is liable to be dismissed as infructuous.

(F) In reply to the contents of paragraph (E), it is incorrect for the applicant to say that intimation was given only to 4 persons by opposite party no. 3. In fact all the eligible persons working in the jurisdiction of the opposite party No. 3 were advised through KCR wire. The KCR wire dt. 19-9-90 was also delivered at the residence of the applicant as certified by Head Signaller, Charbagh Station Building/LKO vide his memo dated 22.2.1991 and annexed to this reply as Annexure No. C-15. It is further submitted that at the examination held, 3 candidates posted at LKO appeared, which would also falsify the allegations of the applicant that only 4 candidates were served.

(G) In reply to the contents of paragraph (G) of the application, it is submitted that at the very outset a bare perusal of Annexure No. 2 would reveal that the said representation has nothing to do with the facts alleged in the part under reply. The said representation deals with the D.R.'s letter M.R. Wire No. 7525/37/XIV/614 dated 24.4.1960 and D.R./Lucino's M.R. Wire No. 7525/XIV/606/Selection dated 19.9.1960. As already stated above, the letter dated 10.7.1960 issued by D.R. was duly served on the applicant through despatch via Post Service Bureau, Dak Office, Jor Bagh Station Building, etc. The allegations about receiving only knowledge of one the said letter dated 10.7.1960 is also incorrect and false. It is further submitted that the letter dated 10.7.1960 intimated the date fixed for examination as 21st and 22nd July 1960, which date were subsequently postponed till further orders and the question of debarring him from the fixed date i.e. 21st and 22nd July 1960 could not and did not arise. Since the letter dated 10.7.1960 is and was not acted upon, the reliance of the said letter dated 10.7.1960 is unwarranted and the application based on the same is not maintainable and is liable to be dismissed forthwith.

(H) In reply, it is submitted that there is no representation made against orders dated 10.7.1960 to the General Auditor's office by the applicant. It is

submitted that the letter dated 10.7.1990 issued by opposite party no. 3 above not been acted upon, in view of the date of examination intimated therein above been postponed till further orders, no question of any representation against the said letter above to be filed by any candidate. However issue of letter dated 23.10.1990 by ~~Examiner~~ the opposite party no. 3 above is not denied, but the same was issued inadvertently as has been clarified by him vide his letter dated 22.2.1991, a true photocast copy of which has been annexed to this reply as Annexure No. 20.

(I) In reply, it is submitted that letter dated 10.7.1990 was about holding of written examination on 21st and 22 July 1990 instead of 30/6 and 1.7.1990 as advised earlier. The holding of examination on 22/06.90, 1990 was communicated through telex dated 19.6.90 which was delivered to the applicant as stated above on the same day. Hence allegations are baseless about non-appear^u at the examination. In fact the application is not maintainable against a non-existent letter dated 10.7.1990 and the instant application is liable to be dismissed forthwith.

(J) In reply, it is submitted that no doubt the promotion is also one of the service condition, but it cannot be claimed as a matter of right. The same can be claimed if one qualifies in the selection and finds place in the select list. The applicant was failed to

avail of the opportunity of appearing in the written examination and therefore he cannot claim to have been deprived of the examination.

(a) In reply, it is submitted that letter dated 10.7.50 does not relate to holding of the examination. The date fixed in the said letter was postponed till further orders. It is the letter wire dated 19.8.50 which communicated the date for holding of the examination on 2nd and 3rd. 9.1.50, which wire ^{was} duly delivered to the applicant on 19.8.50 itself. As such there is no denial of the right to appear in the promotional test. The applicant himself is responsible for not availing the opportunity to appear in the test and make a try to qualify.

(1) Denied. It is submitted that all the conditions are complied by the opposite parties. It is not denied that the ~~examination~~ applicant was eligible. The applicant was informed of the date fixed for the examination held on 2nd. and 3rd. Sept. '50 through letter wire dated 19.8.50 delivered to him on the same day, but he failed to avail of the opportunity given to him. There was no fault on the side of the railway administration.

(a) Denied. The allegations of hostile discrimination are denied specifically. No act of the administration can be termed as violative of article 14 and 16 of the Constitution of India.

(4) Denied. It is submitted that having been informed of the date fixed for examination as 22nd and 23rd. Aug. 1960 through letter dated 10.7.60 delivered on the same day at his residence, the applicant failed to avail of the opportunity of the examination so held. There is no provision to allow the applicant to appear in the examination now. There is no provision of supplementary examination in law against 23rd. Aug.

Column5 Denied. None of the grounds are tenable under law.

Column6 Needs no reply.

Column7 Needs no reply.

Column8 Denied. The applicant is not entitled to any relief claimed. In fact the application is not maintainable against a non existing order, the date fixed for exams. in the said letter being 21st and 22.7.60 postponed till further orders. The application is liable to be dismissed forthwith.

Column9 Denied. In view of the facts and circumstances stated above, the applicant is not entitled to maintain the application itself. He is as such not entitled ~~to~~ ~~entitled~~ to any order or way of interim relief and the interim order already passed is liable to be vacated.

Column10: Needs no reply.

Column11: Needs no reply.

Column No. 18: Do not reply.

Address

Dated: 9.4.91

Opposite B-Block
N.

Identification.

I, A. K. SINGH

Working as S.R. Personnel Officer

in the Northern Military Airman Office, B-Block, 10th
New Delhi daily conduct and authorize to sign and verify this
reply do hereby verify that the contents of Part I to 10 and
column 1 to 18 of this may be true to my knowledge based
on a serial collected from record and legal advice received.

signed and verified this 9th day of April, 1991 at Bawali House
New Delhi.

ANNEXURE - C.A.T.

C-1
15
KSO

NORTHERN RAILWAY

Headquarters Office,
Baroda House, New Delhi.

E/67-XIV/HIA.

Dated: 6-1-1989.

The DRMs/DLI, FZR, ALD, EHO, MB, BKN, JU & UMB.
The C.C.S. (Rates) Hd. Qrs. Office. The Managing Director/IRCON,
The C.O.P. (G)/HQ Palika Bhawan, Sector-XIII,
CCO/NDCR/ New Delhi. R.K. PURAM, NEW DELHI.
The Dy. CCS(C)/Varanasi.
Dy. C.P.O(HQ) & S.P.O/I&C. The Managing Director, RITES,
The Principal, ZTS/CH, 27 Barakhamba Road, New Delhi.
C.W.C., K. Gate/Delhi.

Sub: Selection for promotion to Group 'B' Service for
filling up 25% vacancies in the Commercial Branch
of T(T) & C Deptt., by Limited Departmental Com-
petitive Examination.

It has been decided to hold selection for promotion to Gr' B' Service for filling up 25% vacancies in the Comm'l. Branch of T(T) & C Deptt., by Limited Departmental Competitive Examination.

In terms of Railway Board's letter No. E(GP)86/2/97 dtd. 14-4-87, circulated under P.S. No. 9264, the employees holding posts in grade minimum of which is Rs. 1400/- or in higher Gr' C' grades with five years of non-fortuitous service in the grade as on 1-1-89 will be eligible to appear in the Limited Departmental Competitive Examination.

The applications of the willing staff who fulfills the above conditions of eligibility may please be sent to this office on the proforma enclosed as Annexure 'A' by 31-3-89 positively, through Personal Branch alongwith their Service particulars. The P Branch would scrutinise the applications and only those applications may please be forwarded to this office who fulfills the conditions of eligibility alongwith their service particulars. A clear certificate that the applications have been scrutinised and the staff are eligible may please be sent alongwith the applications.

No applications received direct will be entertained.

The applications of the candidates who are on deputation to other departments may please be sent to this office through the offices where they hold their liaison. The staff who are on deputation may be advised well in time.

The syllabus prescribed for Limited Departmental Competitive Examination for Comm'l. Branch has already been circulated under P.S. No. 7751.

(16)

(AS1)

- 2 -

The Examination will consist of (i) a written Test of a substantially higher standard than that associated with normal selection for promotion to Group 'B' and (ii) Viva-Voca. The subjects for the written examination will be as under :-

(i) WRITTEN EXAMINATION

Paper-I General Knowledge
English Language

Paper-II Professional
(A). Subject

Paper-II(B) -do-

Paper-III General Financial
and Establishment
Rules & procedures.

2. The extant orders governing reservation of vacancies for Scheduled Caste/Scheduled Tribes candidates shall also be applicable in filling up 25% of the vacancies in Group 'B' through Limited Departmental Competitive Examination.

Wide publicity may please be given so that concerned staff may submit their applications in time.

Urville Chhibbar
(Urville Chhibbar)

for General Manager/P.

Copy to the following for information and necessary action:-

1. SE/HII (3 Copies)
2. AS/HB & HC (3 copies)
3. Supdt. Comml., H.C. (Claims Prevention), Hd. Qrs. Office
4. PA/COS
5. Law Officer, Baroda House, New Delhi for similar action
6. Managing Director, RITES, 27 Barakhamba Road, New Delhi
7. Managing Director, IRCON, Sector 13, Palika Bhawan, R.K. Puram, New Delhi.
8. CAO/CDFMOW, Tilak Bridge, New Delhi.
9. OSD/Railway Coach Factory, Kanurthala.

उत्तर रेतपे

प्रधान का योत्तर बड़ीया हाजर

तह दिल्ली

दिनांक 12/1/1989

सं 762 ई/87-xt 11/ ई । ए

मंडल रेत प्रबन्धक दिल्ली, फिरोजपुर, इलाहाबाद,

तम्बूर-मुरादाबाद, बीकू बेर, जोधपुर, और उत्तराखण्ड।

मुख्य वाणिज्य अधीक्षक(दर) प्रधानका योत्तर यो

मुख्य परि. अधीक्षक (माल) प्रधानका योत्तर यो

मुख्य इन्डियन अप्रिसर (एबडी, सीआर.) बहु दिल्ली।

उपमुख्य वाणिज्य अधीक्षक (दाय) वाराणसी।

उप मुख्य कार्मिक अधिका री प्रधानका योत्तर तायावरि. नार्मित असिर्टी, एवं सी) प्रधानका योत्तर अधिकारीय क्षेत्रीय प्रशिलिष्ट रूप वन्देशी।

मुख्य हैंडी बियर (बिर्माण) ला भीरी ब्रेट दिल्ली।

विवर :— वाणिज्य शाखा के परिवहन (यातायात) एवं वाणिज्य विभागों के ग्रुप 'बी'

सेवा में पदोन्नति के लिए 25% रिवॉर्ड पदों को दर्शवे हेतु । सीमित विज्ञापी यात्रों

प्रतियोद्देश परीक्षा दूवारा दृष्टवा ।

ग्रुप 'बी' की सेवाओं में पदोन्नति के लिए वाणिज्य शाखा के परिवहन (यातायात)

एवं वाणिज्य विभागों में 25% रिवॉर्ड पदों को सीमित विभागीय प्रतियोगी परीक्षा दूवारा दर्शवे के लिए वयव्यवाधा योग्यता दर्शवे या विविध नियान्या है।

मुद्रित नम्बर 9284 के अधीक्षक परिवर्तित रेतपे शोडैफ. 14487 के प्रत्यसं 10 ई(जीपी)

86/2/97 के अनुसार के लम्हारी जो धूतम वेतव्यमात्र 1400/- रु. या बूपा 'सी' में उच्च

वेतव्यमात्र धारी है तथा उक्त शेषों में 1/3 के तर पर्यावरण की बिरंतर सेवा पूरी ठर चुके हैं।

इस सीमित विभागीय प्रतियोगी परीक्षा में यात्रा लेके के पक्ष होगे।

बब द्वारा उक्त लम्हारियों के अधीक्षक पर्यावरण की सहित जो एमता

की उपरोक्त तरीं पूरी ठरते हैं। संतुल देव्यमा (ल) में उक्त की सर्वान्वित वार्मित इत्या के

माध्यम से 3। 389 तर इस वायाल्य की अवधारणा देवे श्रीर लार्मित शाजा की यह डयूटी

द्वारा लिए वेतव्य लम्हारियों के अधीक्षक पर्यावरण अनुरोदित लिए जारे जो यात्रा की शर्तें

पूरी ठरते हैं। एक स्पष्ट प्रमाण पर जिसमें अंतिम लिया कथा के के अधीक्षक पर्यावरण की यात्रा की

प्राप्ति दर्शवा जाए या एवं यात्रा की यात्रा की यात्रा की यात्रा की यात्रा की यात्रा की यात्रा की

प्राप्ति दर्शवा जाए या एवं यात्रा की यात्रा की यात्रा की यात्रा की यात्रा की यात्रा की यात्रा की

अन्य विशार्दों में प्रति विद्युति ने बाला ए पर लार्यरत नर्मवारी उपरे आ वेद्व ए प्र
उस लार्यलय के मार्यम से छोड़े जहाँ उबला लियब सुरक्षित है। प्रतिविद्युति पर लार्यरत
नर्मवारीयों लो पर्यात समय पहले सूचित लिया जाए।

वाणिज्य शासा ने दी मित विशार्दीय प्रतियोगी पर्याति ने लिप लिखित पाठ्यक्रम
इस लार्यलय के नमुद्दित दृमाठ २७५। ने अन्तर्यत एक्स्ट्रेमी परिवर्तित लिखाया है।

दूसरे परीक्षा के लिए ब्रुप 'दी' के द्वारा लिए सामान्य स्तर के उछ उम्मट लार्यरत
लिखित परीक्षा जावा सामान्यरहन्ता। लिखित परीक्षा के लिए लिखित लिखित होते।

स्थानों परीक्षा

प्रथम परीक्षा पर सामान्य डाल्ब . अंगी

द्वितीय प्रथम पर (१) व्यवसायिक लिय

द्वितीय प्रथम पर (२) व्यवसायिक लिय

तृतीय प्रथम पर सामान्य लेह प्र सम्बिल्प डाल्ब . लापबु लियमद तरीके

उब सूचित जाति व जब जाति ने लिए मान्य लियम ब्रुप 'दी' में दीमित
विशार्दीय परीक्षा दूवरा बरे जाले वाले २५% पर्याति ली जाय दीर्घो।

इस पर व्य पूरा प्रवार लिया जा वे तिर्थि सम्बिल्प लर्मवारी समय के उद्द उम्मटी
प्रथम बापत्र प्रतुरु उर उरे।

२५ द्वितीय महा प्रबल्लित (१०)

विलिमि सुवदा एवं जाक्कल लार्यवाही हेतु :

१ धीराठ इ । । । २ ३ प्रतिया

४ सहायठ उद्दीप्त इ । बी । इ । सी । ३ प्रतिया

५ अधी लक वाणिज्य . परिवातब . प्रधाक्तलिपित

ANNEXURE A

Whether belonging to S.Q.V.S.	Present	Date of Birth.	Date of Birth.	S U B S T A N T I V I
to S.Q.V.S.	Report	Report	Report	Report

S. No.	NAME	Present whether belonging to SC/ST.	Date of Registration	Date of Birth	Date of App'to	S U B S T A N T I V E Design Grade Date of con- firma
1	Shri. B. R. Bhatia	Yes	1980	1950	1980	1980

which
of which
is Rs. 140/-

OFFICIATING

Length of nation Service as on	Desig- nation of Kromo- Service in the Army	Date of of Service
--	---	-----------------------------

2-189 ^B Grade on
in the golden sand on 1-1-99

8(a) 8(b) 8(c) 8(d)

卷之三

प्रधान कार्यालय
बड़ौदा हाउस, बयी दिल्ली।

C-2

संख्या 752 ई/67-१८ - ईनए

दिनांक ३०७-८९

मंडल रेत प्रबन्धक उ.रे, दिल्ली, इताहाबाद, लखनऊ, मुराहाबाद, फिरोजपुर,
जोधपुर, बीकानेर।

सचिव रेत मंत्रालय बड़ौदा दिल्ली, बैलोजिंग डायरेक्टर/राइटर नं. दिल्ली हाउस बारबम्बा रोड,
बड़ौदा दिल्ली।

अध्यक्ष/यूआरएमयू पंचलुक्या रोड बड़ौदा दिल्ली एवं एब आर एम.यू बारबम्बा रोड बड़ौदा दिल्ली।

सी.पी एत ओ.प्र.बा. ब.आ.बड़ौदा दिल्ली।
वैय.सहायता, मुख्य परिवातव्य अधीक्षण से अनुरोध है कि उन्होंने जूदा हाउस बाइब्लियो पर दें।

सी.पी ओ-न। एब ओ जी आर बड़ौदा दिल्ली। 10/6 जाम बगर हाऊस बड़ौदा दिल्लीसीद्वी ग्रोटी-प्र.कार्या।
सी.पी आर ओ।

एक टी पी आर पट्टे बूथरे बड़ौदा दिल्ली।
विषय - बूथरे बूथरे ले गिये 250 लोटे के अन्तर्गत सहायता विभिन्न अधिकारी पर मुर
पदोन्नति ले दिये चाहे।

उपरोक्त सुतेलाल ने तिये लिखितपरीका प्रधान कार्यालय बड़ौदा हाउस, बयी दिल्ली के
ठमरा बै० ३०९, ३४१ ए.३४५में निम्न प्रकार ऐ आयोजित ली जायेगी।

शुद्धिवार, २९-७-८९

१०बजे देपर ५ बाम्बूय आज

१४बजे देपर ५। स्थापना विभाग और प्रक्रियाविधि

रविवार- ३०-७-८९

१०बजे देपर- ११। व्यवसाय विभाग

१४बजे देपर- १८ व्यवसायिल विभाग

इस पत्र के अनुदर्शन में उल्लिखित कर्मचारियों को प्रधान कार्यालय बड़ौदा हाउस
बड़ौदा दिल्ली में २९-७-८९ और ३०-७-८९ को १०बजे परीका के तिये सुख्य वाणिज्य अधीक्षण के
वैयोसहायता पास रिपोर्ट देने देने अनुदेश देकर उन्हीं समय पर डयूटी संपत किया जाय यदि
सूची में उल्लिखित लिपीलिखित का आपके कार्यालय से स्थानान्तरण को आया हो तो इस कार्यालय
को सुचित करते हुए मंडल कार्यालय के माध्यम से उन्हें दियुक्ति के बाये पते पर सचित
किया जाय।

३- यह सत्यापित करने के बाद कि उम्मीदवार चाहे मैं बैठने हे पत्र है। परिशिष्ट 'ब' में दिये
गये फर्म के अनुसार प्राधिकार पत्र/पहचान पत्र जारी किये जायें। प्राधिकार पहचान पत्र प्रस्तुत
करते पर ही उम्मीदवारों के तिक्कित परीका मैं बैठने ली अनुमति हो जायेगी। करि.मु.बा.अधि.
मु.बा.अधि.का यह व्यक्तिगत वायित्व कोणा वा आवश्यक जरूर नहीं तथा सुविधियत करें कि पत्र
हे तिये पहचान, प्राधिकार पत्र जारी किया जाता है। कार्य के अनुसार प्राधिकारी द्वारा प्रत्येक
इत्याक्षी को यश्वियि छूतालित एवं पहचान पत्री और जिजु वेताज्जाम तथा बिल्लूम सत्र -
१400-२०० स० हो डाले दियुक्ति ली तारीख का एक पत्र अपने उम्मीदवारों काहिये तथा यह
ग्री आवश्यक जांच ली जाये तथा यह ग्री जारी किया जाय कि पात्र कर्मचारी सभी शर्तों को पूरा
करते हैं। तथा उन्हें चाहे मैं बैठने के तिये पहचान प्राधिकार पत्र जारी किये जाते हैं उन्हीं
कर्मचारियों को उल्लिखित किया जाये।

List of candidates called for Written test for Selection
for promotion to Group 'B' Service in Commercial Branch
through LOCE of T(T)&C Deptt. to be held on 15-7-89 &
16-7-89

BIKANER

S.No.	NAME	Designation
	<u>S/Sh.</u>	
1.		
1.	Raja Ram SC	CLA/BKN
2.	O.N.Mundra	L Asstt/BKN
3.	Manigar Bhakhar	L.Asstt/BKN
4.	Daya Ram SC	Supdt/Coml.
5.	Ram Singh SC	CRS/BKN
6.	Kanhiya Lal	Sr.RDI
7.	Leela Ram Meena ST	Coml.Insp. SDLP
8.	Madan Lal Meena ST	CIT/HMH
9.	Mohan Lal Bhund	CIT/SDLP
10.	S.P. Ekawan	Coml.Insp/DEE
11.	Mata Din Sharma	CPC/BKN
12.	Ghanshyam Naithani	BS/DEE
13.	Balwant Singh Arya	BS-BKN
14.	Harprasad SC	BS-RTCH
15.	Jagdish Prasad Meena ST	CGS-LGH
16.	Sarwan Kr.Saini	CGS-SSA
17.	Tek Chand	CGS-SSA
18.	Lajpat Rai Goyal	GS-SSA
19.	Rajender Kumar	CGS-SSA
20.	Rameshwar Dayal	CGS-HSR
21.	M.P.Srivastava	CGS-DEE/Ty.
22.	Hari Dutt Sharma	GS-HMH
23.	Mani Bhushan Tirkey ST	GS-LGH
24.	Kanhiya Lal Meena ST	GS-LGH
25.	Om Prakash Singhal	CGS-BKN
26.	Kehar Singh SC	CERC
27.	Radhey Sham Mudgil	CERC/RE
28.	Yadvender Kr.Sharma	HTC-RTGH
29.	Shyam Sunder SC	HTC-RE
30.	Lachman Dass SC	HTC-RE
31.	P.K.Vishnoi	HTC-RE
32.	Sugam Singh Chauhan	HTC-EKN

LUCKNOW

<u>S. No.</u>	<u>NAME S/Sh.</u>		<u>DESIGNATION</u>
56.	O.P.Kapoor		HERC
57.	U.P.Sinha		RS
60.	R.A.Paul	ST	CERS
69.	R.N.Prasad	SC	CGS/LKO
70.	Bachan Ram	SC	-do-
71.	G.P.Shukla		RS/BSB
72.	Kawaloo Ram	SC	CGS/BSB
73.	Gopal Dass		CGS/BSB
74.	B.C.Gupta		CGS/LKO
75.	J.N.Bajpai		RS/LKO
76.	Ashis Kishore	SC	H/Clerk
77.	K.P.Bajpai		As/Supdt.
78.	Hari Ram	SC	CLA
79.	Ravi Jauhati		CLA
80.			
81.	G.P.Mahavanesh	SC	CIT/LKO
82.	Jai Prakash Upadhiya		CIT/BSB
83.	V.K.Misra		Platform Inspector
84.	M.P.Misra		RSO/CBI/LKO 1/1/1/1/1/1

JODHPUR

85.	Ved Prakash Jhamb		DCMI
86.	Bhikam Singh Singhvi		CBS/Adhoc Sr.CMI/JU
87.	Mool Chand Singhvi		-do-
88.	Upjeet Singh		CMI
89.	Manak Chand Swaranker		PCI/GS
90.	N.K.Khandelwal		CLA
91.	B.L.Sharma		Sr.RDI/JU
92.	Bhopal Singh	SC	Supdt.Claim Br.
93.	Nand Lal Meena	ST	As/Claims Br.
94.	Ram Narain Solanki		HC/Claim
95.	Om Prakash Saini		HC/Claim
96.	Trilok Singh Chouhan		HC/Claim
97.	Champa L Chitara	SC	CGS/GOTN
98.	Ram Rakha	SC	CBS/JU
99.	Munna Lal		Supdt/CG Br.
100.	Mahaveer Raj Bhansali		CPC

AMBALA

S.No.	NAME S/Sh.	DESIGNATION
136.	Hira Lal	CBC/ABS
137.	Ram Prasad	SC Sr./RDI/UMB
138.	V.D.Meena	ST GS/ABS
139.	Piara Singh	SC GS/PTA
140.	Amrit Lal	SC GS/PTA
141.	Sarojini Marya	HTCR/PTA
142.	Jaswinder Pal Singh	Sr-RDI/PTA

DELHI

144.		SC	CLA/DRM's Office /NDLS
145.	Kanwar Pal Singh	SC	Law A stt./DRM's Office
146.	Inderjeet Singh	SC	BS/DSA
147.	Vijay Kumar Kapoor		HC/Commr./DRM's Office
148.	Arvind Kumar	SC	OSI/DRM's Office
149.	Sewa Dass	SC	Supdt/Commr./DRM's Office
150.	Gopal Krishan Sethi		Asstt. Supdt. Commr./ at present Working as RSO/CBI
151.	Subhramu	SC	Supdt. Commr./-do-
152.	Surinder Kr Sharma		CMI/G/-do-
153.	Mrs. Meena Kumari Anand		CMI/CBC/IRCA Bldg.
154.	Shyam Kumar	SC	CES/CTE/-do-
155.	Mohan Singh Alwaria	SC	CES/Eng. Office/NDLS
156.	Brahamdev Sharma		Commr. Controller/-do-
157.	Uma Shankar Srivastava		CBC/NDLS
158.	Narinder Kr.	SC	Eng. Supervisor/NDLS
159.	Piara Singh	SC	CBS/Subzji Mandi/DLI
160.	Ravi Sharma		CBC/NDLS at present Wkg as SRBI/HQrs.
161.	Surinder Pal Singh		Commr. Insp./NDLS
162.	Roshan Lal Sakhija	SC	CMI/G/NDLS
163.	Abdool Ghoffar Ansari		CBC/DLI
164.	Brij Kumar		CBC/DLI
165.	Gyan Prakash Kohli		HC/Law Branch/DRM's Office
166.	Inderjeet Mohto	ST	CBS/DLI
167.	Bhagwan Ram Meena	ST	CBS/DLI
168.	Smt. Shanti Meena	ST	CBC/DLI
169.	Balwant Singh	SC	CPC/DLI
170.	Ram Awtar Lawba		CBC/DLI

ALLAHABAD

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>
	<u>S/SH.</u>	
263	S. V.D.Bajpai	Hd.TTE
264	H S Gupta	J.I.T
265	Naseem Khan	Hd.TTE
266	R.U.Siddiqui	-do-
267	Gulab Chandra Verma	JIT/CONDUCTOR
268	Paras Nath Ram SC	JIT/Hd.TC
269	Deonish Minj ST	-do-
270	Shri Kant Shukla	-do-
271	Raja Ram Gupta	-do-
272	Upender Kr Pandey	Hd.TTE
273	Prithvi Ram SC	COR
274	Ghulam Isteafa Arif	Hd.TTE
275	B.N.Sonkar SC	-do-
276	Jagdish Prasad Pandey	-do-
277	B.K.Singh	CONDUCTOR
278	Theodore Kujur ST	JIT/Kanpur
279	Ram Swaroop Saroj SC	JIT/COR
280	Babu Ram SC	JIT/Hd.TC
281	Jagdish Kr.Nigam	Hd.TC
282	O.S. Gayatri SC	COR/Guard/TTE
283	S.P.Srivastava	JIT
284	Banshi Lal SC	-do-
285	S.R.Gupta	JIT/COR
286	Babu Lal Meena ST	CRS
287	Ganga Din SC	CRS/CNB
288	Shiv Narain Tripathi	ERC
289	S.N.Tripathi	-do-
290	R.B.Pushkar SC	-do-
291	Binda Din Verma SC	-do-
292	Smt.Akhilesh Verma SC	-do-
293	Hari Prakash Bajpai	-do-
294	ShivaShanker Pathak	-do-
295	Anwar Khan	-do-
296	Jitendra Prakash	COR
297	Bhani Ram SC	CPS/CNB
298	Ganga Prasad Tiwari	ODLC/HQ/ALD
299	H.C.Srivastava	OSI/NLD

ALLAHABAD

	NAME S/Sh.		DESIGNATION
284	Shah Karan	SC	CMI/G
285	O.P.Pandey		-do-
286	Murali Dhar Pandey		HGC
287	Jagdish Prasad	SC	Hd.G.C.
288	Bhai Lal	SC	-do-
289	R.B.Ram	SC	CGS
290	Ishwari Prasad	SC	-do-
291	Shri Krishna Ram	SC	GS
292	Shambhu Nath Singh		CGS
293	Amar Pal Singh		HGC-
294	Daya Nand Dubey		-do-
295	BN.Sharma		CGC
296	Michael Ekka	ST	CGS
297	Syed Khalid Masseod		-do-
298	Ram Nihor Giri		HGC
299	Kailash Nath Yadav		-do-
300	Sahdeo Chauhan		-do-
301	Daya Ram	SC	CGS
302	Lakshman Singh	SC	GS
303	Sobarn Singh	SC	CGC
304	Ved Ram Sharma		-do-
305	Mohindra Pal Singh	SC	CGS
306	Chandrika Singh		GS
307	Ram Sewak Sharma		CGC
308	DinDayal Jatav	SC	OSI
309	D.K.Bhattacharya		PLI
310	A.J.Khan		CMI
311	Hira Lal	SC	Coml.Controller
312	Narendra Singh	SC	CMI
313	P.C.Malviya		GS
314	Mohammad Iqbal		Coml.Controller
315	Laxmi Narain Pandey		OSI
316	Ashok Kumar Pandey		OSI
317	B.P.Tripathi		Supdt/Coml./ALD
318	R.K.Mathur		-do-
319	S.S.Singh		-do-
320	A.K.Sonkar	SC	Asstt.Supdt/Coml./ALD
321	S.C.Dubey	SC	Hd.Clerk
322	Suresh Narain Bajpai		-do-

Hdrs. Office

S.NO.	NAME S/Sh	DESIGNATION
349	S.C.Bali	E&RC
350	Bhagwant Singh	-do-
351	Rattan Singh Sachdeva	CE&RS
352	Hans Raj Gupta	E&RC
353	Ram Lal Verma	-do-
354	I. P.Bhandari	-do-
355	I.D.Wadhwa	-do-
356	Banchu Gopal Banerjee	-do-
357	V.P.Mittal	-do-
358	Abdul Samad Khan	-do-
359	AmritLal Handa	-do-
360	S.P.Trikha	-do-
361	Jetha Nand	-do-
362	N.P.Bhatia	-do-
363	Charan Singh Sukheja	-do-
364	R.M.Thapar	-do-
365	P.N.Batra	-do-
366	Vir Vikram Sharma	-do
367	Markandey Singh	-do-
368	Partap Kr Kochhar	-do-
369	Baij Nath Sharma	-do-
370	K.U.Khan	-do-
371	Ram Prakash Gupta	-do-
372	Mirdul Kr Sharma	-do-
373	Jagdish Raj Mahajan	E&RS
374	Shyam Sunder Verma	-do-
375	K.L.Handa	-do-
376	Shiv Ky Chadha	-do-
377	Pran Nath Sharma	-do-
378	Kashmiri Lal Malhotra	-do-
379	Krishna Kumar Gupta	-do-
380	S.P.Seth	CE&RS
381	Hem Raj Sharma	-do-
382	Ram Chand SC	-do-
383	Ved Prakash Indoria SC	-do-
384	Dhani Ram SC	-do-
385	Jagdish Rai SC	-do-

MORADABAD

	NAME S/Sh.	DESIGNATION
422	I.D.Saxena	CMI/MB
423	Panne Lal	SC CPS/RMC
424	H.N.Tandan	CMI/MB
425	M.S.Verma	CGS/HBU
426	A.K.Mehrotra	PS/MB
427	S.R.Tewari	GS/HQI
428	R.K.Ratnakar	SC CIT/MB

FEROZEPUR

429	Gurmukh Singh	SC	CE & RS ASR
430	Sher Singh		ERS/LDH
431	Inder Mohan		E&RS/ASR
432	Jagir Chand	SC	CRS/JUC
433	Kanshi Ram	SC	CGS/PTK
434	Subhash S/O Ram Chandra	ST	CGS/LDH
435	Baij Nath Sharma		CBS/ASR
436	Deepak Kumar		CMI/G
437	Narinder Nath Sheel		Sr.RDI
438	Rattan Chahd	SC	ACS-II/FZR/Adhoc
439	Shankar Dass	SC	Supdt.Comml.
440	Naval Singh	SC	CPS/JUC
441	Romesh Kumar	SC	Hd.TCR/ASR
442	Surinder Kumar		Hd.TCR
443	Rajinder Singh Dyan		JIT/LDH
444	Deedar Singh		Hd.TTE/LDH
445	Surjit Singh	SC	JIT/LDH
446	RamChander Sagar	SC	JIT/LDH
447	Manjit Singh		CIT/ASR
448	Ranjeet Singh	SC	CBS/MQF
449	Har Narain	SC	JIT/ASR
450	Kali Dass	SC	CGS/JAT
451	Ram Lal/	SC	JIT/ASR
452	Jagdish Singh		Hd.TTE

~~RECORDED~~

Contd...14-

VARANASI

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>
485	Lalmani Singh	H.C.
486	Chhedi Ram	H.C.
486	.	ST O.S.
487	S. B.S.P. Gupta	H.C.
488	S. Bali Ram Singh	H.C.
489	• Moti Lai	SC C.S.
490	• Mahendra Prasad	SC CS
491	• S.C.Tripathi	AS
492	Sudama Ram	SC AS
493	• S.C.Saxena	HC
493	• Aliyar Khan	HC
494	• S.P.Pandey	HC

HQrs.

495	• V.P.Kohli	CLA/HQrs.
496	• Deewan Chand Arora	CMI/HQ
497	• T. Jordan	S.I.D./Rly.Bd.
498	• Satish Chandra	CLA/HQrs.
499	• Jemal Irfan	CLA/HQ
500	• Ram Bharose Lal	SC CLA/HQ
501	• Sudarshan Kr Kurich	CLA/HQ
502	P.S.Raizada	CMI/C/NDCR
503	• S.C.Saxena	IIV/Spl.Sq./Rly.Bd.
504	Deo Narain Gaur	Sr.TCI/HQ
505	• S.P.Saxena	CRS/BE
506	• N.C.Gupta	SRDI/Rly.Bd.
507	• Udal Vir Singh Prabhakar	SC CPC/ALD
508	K.K.Sharma	CLA/MTP(R)PatelNagar
509	• Esai Kr Bara	ST Sr.CMI/C/NDCR
510	• P.K.Vashney	CMI/C/NDCR
511	• Jaswant Singh	CLA/K.Gate
512	• Ram Ashray	LA/HQ
513	K.N.Srivastava	CLA/IRCA Bldg.
514	•	ACO/Claim/NDCR
515	• Anokhe Lal	CIT/MB
516	Jaipal Singh	SC TTE/MB
517	• H.S.Eswarijey	ST CIT/BE
518	N.K.Srivastava	TTE/MB

Contd..

ANNEXURE - IV

NORTHERN RAILWAY LICENSED TELEGRAPHS

Office of origin Dated S/Instructions

New Delhi

25-07-89

XXR Wireless

The Div Rail/ DLI FZR ALD LKO MB BKN JU & UMB
The Secretary, Railway Board, New Delhi.
The Dy.CCS/C/BSB
The Principal, ZTS/CH
CCS/R ates/HQ
The CCO-II/NDCR/NDLS
The CFTS-II/HQ
The CCS/TS & CAO(Con)Office, K.Gate, DLI
SPO/HQ & SPO/T&C/HQ
The Managing Director, RITES, 27-Barakhamba Road, New Delhi.
The Central Organisation for Freight Operation & Central
System, Safdarjang Station Bldg. New Delhi.
PA/CCS/HQrs.
CCS(CR)IRCA Bldg. New Delhi.
CFCO/NDCR/New Delhi.

No.752-E/67/XII/ElA aaa FENIAN even No. dt.11-7-89 aaa
Written Examination for selection for promotion to Group 'B'
Service in Commercial Branch of T(T)&C Department against
25% quota fixed for 29th & 30th July '89 is postponed to
12th & 13th August, 1989 aaa List of eligible staff already
circulated vide this office letter of even number dt.10-7-89 aaa
advise the staff accordingly aaa

(J.P.Jain)

for General Manager/P.

Partha
19-07-89.

ANNEXURE - V

C-4
NORTHERN RAILWAY LICENSED TAILORMAHS.

Office of origin Date of Instructions
NDR 01.8.1939 NCR Mraless

Divraill/DR-FER-NDR-LNCMB-BRN-JU & UMB
Secretary, Rly. Board, NDR

Dy. CCS/C/S B

Principal, ZTB/CH

CCS/Rates/HQ

CCS-II/DCR/DIS

CFMS-II/HQ

CCS/EL & CAO(Com) Office, K. Gates, DLI.

PRO/HQ & SFO/TAC/HQ.

Hanging Director, RIT, 27-Berkhamse Road, NDR

Central Organisation for Freight Operation & Central
System, Bedfordring Station Bldg. NDR

PA/CCS/HQ

CCS(CR)/IRCA Bldg. NDR

CPR/DCR/NDR.

752-3/67/XII/sir see FIMAI even No. dated 11.7.39 see
written application for selection for promotion to Group 'B'
service in Commercial Branch of T(T) & C Deptt. against
25% quota fixed for 12th & 13th Aug, 1939 is postponed to
9th & 10th, Sept. 1939 see List of eligible staff already
circulated vide this office's letter of even number dated
10.7.39 see Advise the staff accordingly see

NORTERRAIL

Ex/CON
(J.P.Jain)
for General Manager (s)

11/8/39

ANNEXURE - VI

NORTHERN RAILWAY LICENSED TELEGRAPHS

<u>Office of Origin</u>	<u>Dated</u>	<u>S/Instructions</u>
New Delhi.	6-9-89	XXR Wireless

Div rail/DLI-FZR-ALD-LKO-MR-EKN-JU-UMB
Secretary, Ry Board, New Delhi.

Dy CCS/C/BSB

Princl pal/ZFS/Chandausi

CCS/Rates/HQ

CCO-II/NDCR/NFLS

CFTS-II/HC

CCS/TS & CAO(Com) Office, K.Gate/DLI

SPO/HQ & SPO/T&C/HQ

Managing Director, RIIES, 27-Barakhamba Road, New Delhi

Central Organisation for Freight Operation & Central

System, Safdarjang Station Bldg New Delhi.

PA/CCS/HQ

CCS(CR)/IRCA Bldg.

CPRO/NDCI/NDLS

752-E/67/XII/EIA aaa FENIAN even No dt 1-8-1989 aaa
Written Examination for selection for promotion to Gr 'B'
Service in Commercial Branch of T(T) & C Department against
25% quota fixed for 9th & 10th September, 1989 is postponed
to 23rd & 24th Sept. '89 aaa List of eligible Staff already
circulated vide this Office letters of even No dt 10-7-89
and 1-9-89 aaa Advise the staff accordingly aaa

NORTHRAIL

J. P. JAIN
(J. P. JAIN)
for General Manager/P.

ANNEXURE-VII

Northern Railway Licensed Telegraphs

Office of origin Date Service Instructions
NILS 29/9/1989 X/R/Wireless

Divrail/LLI-FZR-ALD-LKO-MB-PKN-JU-UMB.
Secretary, Railway Board, NILS.

Dy. CCS/C/BSB.

Principal/ZTS/Chandausi

CCS/Rates/HQ

COO-II/NDCR/NILS.

CFTS-II/HQ.

CCS/TS & CMO(Com.)Office, K.Gate, LLI.

SPO/HQ & SPO/T&C/HQ.

Managing Director, RITES, 27-Barakhamba Road, NILS.

Central Organisation for Freight Operation & Central
System, Safdarjung Station Bldg. New Delhi.

PA/CCS/HQ.

CCS(CS)/IRCA Building, NILS.

CPRO/NDCR/New Delhi.

No. 752-E/67/XII/Eia aaa FENION even No. dated 19.9.89 aaa
Written Examination for selection for promotion to Group-B
service in Commercial Branch of T(T)&C Department against
25% quota fixed for 7th & 8th Oct. 1989 is postponed to
14th & 15th Oct. 1989 aaa List of eligible staff already
circulated vide this office letters of even no. dated
10.7.89 and 1.9.89 aaa Advise the staff accordingly aaa
SC/ST candidates be imparted preselection coaching for
the 25% Group 'B' selection of Commercial Branch at your
end aaa

NORTHRAIL

J.P. Jain
Sik (J.P. Jain) 29/9/89
for General Manager (P)

ANNEXURE VIII

NORTHERN RAILWAY LICENSED TELEGRAPHS

Office of origin	Date	S/Instns.
NLS	9/10/1989	XXR/Wireless

Divrail/DLI-FZR-ALD-LKO-MB-BKN-JU & UMB.

Secretary, Railway Board, NLS,
Dy.CCS/C/BSB.

Principal/ZTS/Chandausi
CCS/Rates/HQ

CCO-II/NDCR/New Delhi

CPTS-II/HQ.

CCS/TS & CAO (Con) Office, K.Gate, DLI.
SPO/HQ & SPO/T&C/HQ.

Managing Director, RITES, 27-Barakhamba Road, NDLS.
Central Organisation for Freight Operation & Central
System, Safdarjang Station Bldg, New Delhi.

P.A/CCS/HQ.

CCS (CS/HQ) IRCA Building, New Delhi.

CCRO/NDCR New Delhi.

No. 752-E/67/XII/Eia aaa FENION even no. dated 29.9.89 aaa
Written Examination for selection for promotion to
Group-B service in Commercial Branch of T(T)&C Deptt.
against 25% quota fixed for 14th & 15th Oct. 1989 is
postponed till further advice aaa

NORTHRAIL

9-10-89
S/for General Manager (P).

ANNEXURE - IX

35

NORTHERN RAILWAY LICENSED TELEGRAPHS

<u>Office of Origin</u>	<u>Dated</u>	<u>S/Instructions.</u>
-------------------------	--------------	------------------------

New Delhi	10/8-5-90	XXP-Wireless
-----------	-----------	--------------

2 NO(T) & PLD

The Div Rail/DLI RZR ALD LKO MB BKN JU & UMB
--

The Secretary, Railway Board, New Delhi.
--

The Dy. CCS/C/BSB

The Principal, ZTS/CH

CCS/Rates/HQ, OSD/CH/CCS(CTC)HC, CCS(G)HC, CMS/HQ, CCS/HQ

The CCO-II/NDCR/NDLS/OSD/HC, CCO-II/HC, S.E. Korba, NCCD, Delhi

The CFTS-II/HQ/CTP/2/HQ

The CCS/TS & CAO(Con)Office, K Gate/DLI

SPO/HQ & SPO/T&C/HQ

The Managing Director, RITES, 27, Barakhamba Road, New Delhi.

The Central Organisation for Freight Operation & Central System,
--

Safdarjang Station Bldg, New Delhi.

PA/CCS/HQs. Office.

The Managing Director/IRCON, Palika Bhawan, Sector-XI

R.K. Puram New Delhi.

Slipelt. Police, CBI/56, 10/6 Jyoti Nagar House, Akbar Road

New Delhi - 110044.

No.752-E/87/XII/EIA aaa FENIAN even No. dt 9.10.1989 aaa
--

Written Examination for selection for promotion to 'Group 'B'

Service in Commercial Branch of T(T)&C Department against 25%

quota is now fixed for 30.6.90 and 1.7.90 aaa Inform eligible

staff listed in this office letter of even No. dt. 10.7.89
--

accordingly aaa ENS ILB aaa

S. Ghosh

for General Manager/P.

(X)
ANNEXURE - X

S-10
36
(A7)

NORTHERN RAILWAY LICENSED TELEGRAPHIES

<u>Office of Origin</u>	<u>Dated</u>	<u>S/Instructions</u>
New Delhi	15-06-90	XXR-Wireless

The Div Rail/DLI FZR ALD LKO MB BKN JU & UMB
The Secretary, Railway Board, New Delhi
The Dy.CCS/C/PSB
The Principal, ZTS/CH
CCS/Rates/HQ, OSD/CP/HQ, CCS (CTG), CCS (G), CMS/HQ, CCO/HQ,
The CCO-IT/NPCR/NDLS, OSD/HQ,
The CFTS-II/HQ, CFTS-I/HQ, C
The CCS/TS & CAO(Con)Office, K.Gate/ILII
CCO-II(CR)NLS (IRCA Bldg)
SPO/HQ & SPO/T&C/HQ
The Managing Director, RITES, 27-Bankhambha Road, New Delhi.
The Central Organisation for Firefight Operation & Central
System, Safdarjung Station Olda. New Delhi.
PA/CCS, HQs. Office.
CPRO, S.E. Road, New Delhi.
The Managing Director, IRCON, Palika Bhawan, Sector-XI,
R. K. Puram, New Delhi.
Supdt. Police, CBI, S.U. 10/6 Jam Nagar House, Akbar Road, NDLS

No. 752-E/67/XII/EIA ana FENIAN dt. 28.5.90 ana Written
Examination for selection for promotion to Group 'B' Service
in Commercial Branch of T(T)&C Department against 25% quota
fixed for 30th June & 1st July, 1990 is postponed to 21st
& 22nd July, 1990 ana Advise all candidates accordingly ana

(B. K. SINHA) 15/6/90
for General Manager/P.

C-11

ANNEXURE - X

NORTHERN RAILWAY LICENSED TELEGRAPHS

Office of Origin Dated S/Instructions

New Delhi 18-07-90 XXR-Wireless

The Div, Rail/ DLI FZR ALD LKO MB BKN JU & UMB
The Secretary, Railway Board, New Delhi.
The Dy.GCS/C/BSB
The Principal, ZTS/Chandausi
CCS/Rates/HQ, OSD/CP/HQ, CCS(CTG), CCS(G), C.1/HQ, CCO/HQ
The CCO-II/NDCR/NDLS, OSD/HQ
The CFTS-II/HQ, CFTS-I/HQ
The CCS/TS & CAO(Con)Office, K.Gate, Delhi
CCO-II(CR) NDLS(IRCA BLDG)
SPO/..Q & SPO/T&C/HQ
The Managing Director, RITES, 27-Barakhamba Road, New Delhi.
The Central Organisation for Freight Operation & Central System,
Safdarjang Station Bldg. New Delhi.
PA/CCS/HQrs.
CPO, S.E. Road, New Delhi.
The Managing Director, IRCON, Palika Bhawan Sector-XI
R.K.Puram, New Delhi.
Supdt/Police, CBI S.U. 10/6 Jam Nagar House, Akbar Road, NDLS.

NO.752-E/67-XII/EiA aaa FENIAN EVEN NO. DATED 13-6-1990: aaa
WRITTEN EXAMINATION FOR SELECTION FOR PROMOTION TO GROUP
A & GROUP B IN COMMERCIAL BRANCH OF T(T)&C DEPARTMENT AGAINST
25% O VOTAS FIXED FOR 21ST & 22ND JULY, 1990 IS POSTPONED
TILL FURTHER ORDERS aaa ADVISE ALL CANDIDATES ACCORDINGLY aaa

for General Manager

NORTHERN RAILWAY LICENSED TELEGRAPHS

Office of ptione. Date S/Instns.
NDLS 24/8/1990 XXH/Kirloskar

R
10.9.90

10

926
926

Dy rail/DLI-FZR-ALD LKO MB BKN JU. & UMB
Secretary, Railway Board, NDLS.

Dy. CCS/C/BSB

Principal, ZTS/Khandausi

CCS/Rates/HQ, OSD/CP/HQ, CCS(CTG), CCS(G), X CMS/HQ, CCO/HQ,
CCO-II/NDCR/NDLS, OSD/HQ, CPTS-II/HQ, CPTS-I/HQ,

SPO/HQ & SPO/T&C/HQ

The Managing Director, RITES, 27, Barakhamba Road, NDLS

The Central Organisation for Freight Operation & Central

System, Safdarjung Station Bldg. in NDLS

PA/CCS, HQ Office.

C PRO, S.E. Road, NDLS

The Managing Director, IRCON Palika Bhawan Sector XI,

RK Puram, NDLS

Supdt. Police, CBI, S.U. 10/5 Jam Nagar House, Akbar Road,
New Delhi.

No. 752E/67/XII/Eiaaaa FENIAN even No. dt. 18-7-90,aaa

Written Examination for selection for promotion to

Group 'B' Service in Commercial Branch of T(T)&C Deptt.,

against 25% quota is fixed for 8th & 9th Sept./1990,aaa

Inform eligible Staff listed in this office letter of even

number dated 10-7-89 accordingly,aaa ENCLIE

aaa Advise all candidates accordingly,aaa

NORTHLAIL

प्राप्त नवाच अनुमात

प्रिया

28 AUG 1990

पंचम रेल प्रबन्धक कार्यालय

काशी रेलवे, लखनऊ

(B.K. Sinha)
for General Manager (P)

ANNEXURE XIII

NORTHERN RAILWAY LICENSED TELEGRAPHS

(R21)
23

<u>Office of Origin</u>	<u>Dated</u>	<u>S/Instructions</u>
-------------------------	--------------	-----------------------

New Delhi	04-09-90	XXR-Wireless.
-----------	----------	---------------

DIV RAIL/DLI FZR LKO ALD, MB BKN JU & UND
Secretary, Railway Board, New Delhi
Dy. CCS/C/DSM

Principal, ZTS/Chandausi
CCS/Rates/HQ, OSD/CP/HQ, CCS/CFG, CCS/G, CMS/HQ, CCO/HQ
CO-II/NDCR/NDLS, OSD/HQ, CPTS-II/HQ, CPTS-I/HQ
SPO/HQ & XPO/T&C/HQ

The Managing Director, RITES, 27 Barakhamba Road, New Delhi
The Central Organisation for freight Operation & Central
System Safdarjung Station Bldg. New Delhi.

RO, S E Road, New Delhi CCS/(T/O) K Gate/DLI
The Managing Director, IRCON, Palika Bhawan, Sector-XI, R K PURAM/NDLS
Supdt. Police, CBI, S.U. 10/6 Jam Nagar, House, Akhbar Road, New Delhi.
CCS/CR/IRCA Bldg. New Delhi.

The Railway Claims Tribunal, Rajpur Road, Delhi-54

No. 752-E/67/XIN/EIA aaa FENIAN even number dt. 24-8-90 aaa
Written Examination for selection for promotion to ' Group B
Service in Commercial Branch of T(T)&C Deptt. against 25%
quota fixed for 8 & 9th Sept/90 is postponed to 22nd & 23rd
September, 90 to be held as under :-

22-09-90
(Saturday) - Paper-I General Knowledge
at 10-00AM

22-09-90
(Saturday) - Paper-II Establishment
14-00 Hrs. Financial Rules

23-09-90
(Sunday) - Paper-III Professional Subject
10-00 Hrs.

23-09-90
(Sunday) - Paper-IV Professional subject
14-00 Hrs

Syllabus on Financial & Establishment Rules was circulated
vide this office P.S No 7717 and Syllabus on Professional Subject
for the T(T)&C Department was circulated vide this office P.S.No.
7754 aaa Inform eligible staff listed in this office letter
of even number dt 10-7-89 accordingly aaa

NORTHEAIL

(B. K. SINHA)
for General Manager/P.

4/9/90

ANNEXURE - XIV

C-14

NORTHERN RAILWAY LICENSED TELEGRAPHS

Office of Origin. LKO

Dated 10.9.90

2/Int'l. opera.
N.W. wireless

(R)

CBG/LKO, CCS/SLI, CCS/PRH, CPS/BSR, CPS/LKO, CCS/JHU
CBS/FD, PS/LKO, BS/LKO, CPC/LKO, RDC/LKO, CBC/LKO
CPE/JHU, CBC/JHU, CDC/BSB, CHI/LKO, LINC/LKO,
RS/LKO, RS/RBL, CCS/LKO, RS/B3D, CCS/ESB
CCG/LKO, CIT/LKO, CIT/BSB, Platform Inspector/LKO
RSO/CB/LKO.

No. 7523/IA/A /selection a.m. FENUAN even No. dt. 24.8.90
a.m. written examination for selection for promotion to
Group B service in commercial Branch of T-(T) & C Deptt.
against 25% quota fixed for 30% in sept. /90 is postponed
to 22nd & 23rd September, 90 to be held as under:-

22.9.90 (Saturday)	Paper-I, General Knowledge at 10=00 A.M.
22.9.90 (Saturday)	Paper-II Establishment at 14=00 Hrs. Financial rules.
23.9.90 (Sunday)	Paper-III, Professional subject 10=00 hrs.
23.9.90 (Sunday)	Paper-IV, professional subject 14=00 hrs.

Syllabus on financial & Establishment Rules was
circulated vide G.M.(P)'s P.S.No. 7717 & Syllabus on
Professional subject for the T(T) & C Deptt. was circulated
vide G.M.(P)'s P.S.No. 7751.

All eligible candidates enlisted in this office
letter of even no. dt. 10.7.90 may be spared well in time
to attend the above selection without fail.

For Divl. Railways Manager,
D.M.R. Lucknow.

1. Mr. Ram Pachan
C.A.

2. Mr. Han Ram C.A. 14/9/90

SP 38

36

The gm(P) STR or Rhy. NDPSH

Sub: Duty of xxR wire no. 762E/1A/Ass/ Selection
Dated 19/9/90 issued by DPMO.

Sir

The above mentioned Telegram was delivered to Civil line vide copy D/5 or 27 at 22 hrs of 19/9/90. The telegram was being to P. no. 4 of Telco was 31 which was received at the residence of Com by some body named Bipat Ram Puro. Copy of the same is enclosed. Original message already sent to STR/NDPSH.

B. Islam
DPMO, Signature 3/2
N. 14/9/90
A. 10.8.1990

3.3/N.R.

पं.टी.धारा.३/प.ता.
(ए.टी.-१/ल.ट.६९)

સ્ટેટ માર સુરક્ષા રસીદ/MESSAGE DELIVERY RECEIPT
માર સુરક્ષા રસીદ/Date..... 19/9/93
માર સુરક્ષા રસીદ/Date..... 19/9/93
સ્ટેટ માર સુરક્ષા રસીદ/State/Bus.....
માર સુરક્ષા રસીદ/Messenger's Name or No.....

क्रम सं SI. No.	प्रेसेंट का समय Time messenger	तारी की संख्या No. of Telegrams	प्रेसिती का नाम Name of addressee	प्राप्ति के क्रमांक मार्गशीर Signature or Initials of receiver	प्राप्ति का समय Time of receipt
93	→	Ceylon	→	10/10/1947	
66, 61, 58	→	Colombo	→	10/10/1947	
61	→	Ceylon	→	10/10/1947	
xxx	→	xxx	→	10/10/1947	
62	→	Colombo (HQ)	→	10/10/1947	
10/9	→	xxx	→	10/10/1947	
38	→	RSI (CAB)	→	10/10/1947	
xxx	→		→		

Result after viva voce (XVIII) (P) 43 C-16

ANNEXURE XVIII

NORTHERN RAILWAY

HEADQUARTERS OFFICE
BARODA HOUSE, N.DELHI.

152-E/67-IX/Eia.

Dated : 7/12/90.

Managing Director/RITES, 27, Barakamba Road, N.Delhi.
The DRMs/ALD LKO FZR UMB JU BKN MB & DLI.
The CEB/Hd.Qrs. Office.
The CPTS-S.I. & II/Hd.Qrs.
The CCO-II/NDCR/New Delhi.
The Dy.CCS(C) BSB.
The CFTS/I & II/Hd.Qrs.
The SPO/HQ & SPO(T&C).
The Secretary, Railway Board, N.Delhi.
The O&D/K.Gate, Delhi.
The Secretary, Ministry of Agriculture, Krishi Bhawan, N.Delhi.
The Principal/ZTS/Chanduasi.

SUB : - Selection for promotion to Group 'B' service in Commercial Branch of T(T&C) Department against 25% quota.

.....

-As a result of the written test held on 23/24-9-90 in connection with the selection for promotion to Group 'B' service in the Commercial Branch of T(T)&C Deptt. against 25% vacancies, the persons listed in Annexure-A have qualified in the written test.

It has been decided to hold the viva-voce test in this office on 3/4-1-91 at 10.00 hrs. in the Room of CCS. The staff mentioned in Item 1 to 36 (Annexure 'A') may please be directed to appear in the Viva-voce Test on 3. -1-91 & Item No. 37 to 69 on 4/1/91.

In case any of the candidates, has been transferred to another office, that office may please be informed urgently to relieve the candidate for the viva-voce test under advice to this office.

27/12/90
(B.K. SINGH) 7/12/90
for General Manager (P)

Copy to :..

1. CVO(T). He may please intimate the Vigilance Clearance of the staff mentioned in Annexure-A.
2. CAV/CCS/ He may please furnish the D&AR Clearance of the staff mentioned in Annexure-A&B. 3, Asstt.Secy.(Confld)/HQ.
4. EAC/CCS. He is requested to inform all the candidates on Hot Line.

(R.F.D) 44

List of candidates called for viva-voce test for selection for promotion to Group 'B' service in Commercial Branch of T(T)&C Deptt. against 25% quota, to be held on 3/4-1-91.

<u>S.No.</u>	<u>Name & Designation</u>
	<u>S/Shri</u>
1.	Hari Ram, CLA/LKO
2.	Daya Ram, Supdt. (Commr.)
3.	Ram Singh, CRS/DKN
4.	Arjun Chaudhary, CBS/LKO
5.	Ram Kumar, PS/LKO
6.	Ram Prasad, SRDI/UMB.
7.	Inderjeet Singh, DS/DSA
8.	Kehar Singh, CERC
9.	Qayman Dass, Hd.TC/RE
10.	N.Prasad, GS/LKO.
11.	Avind Kumar, OSI/ILLI
12.	M.C. Joshi, OM/UMB.
13.	Janardhan Prasad, Sr.RDI/UMB.
14.	Ravi Jauhri, CL/LKO.
15.	S.K. Sharma, CMI/ILLI
16.	Ravi Sharma, SKVI/HQ.
17.	Aditya Prasad, CL/BSB
18.	Inderpal Singh, CC/JLD
19.	Alok Chaturvedi, CMI/HQ
20.	V.K. Sharma, OM/HQ
21.	A.K. Knanna, RDI/HQ
22.	N.C. Jaiswal, SRDI/HQ
23.	Upjit Singh, OM/JU.
24.	Dayanand Prasad, CBS/JU.
25.	J. Khan, GI/JLD
26.	Yash Pal, SRDI/HQ
27.	P.N. Sarvan, CTI/HQ
28.	D.C. Arora, OM/HQ
29.	Leela Ram Meena, CI/SDLP
30.	Bhagwan Ram Meena, CBS/ILLI
31.	Smt. Kamla Lugun, GERS/NDLS
32.	T.P.S. Meena, CG/XX
33.	M.S. Meena, CGS/CDG
34.	M.M. Singh, OM/UMB.
35.	Kam Kumar Meena, DS/AMZ
36.	M.S. Bema, CGS/Dewana
37.	M.L. Meena, CGS/BE
38.	Hari Ram Waghela, CBS/JLD
39.	Nand Lal Meena, DS/JU.
40.	E.K. Bara, OM/NDCR

Contd. P/2

NORTHERN RAILWAY

Headquarters Office
Baroda House New Delhi.
Dated: 25/1/1991

No. 752-E/67-XIV(Eia)

Dated: 25/1/1991

The DRMs/N.Rly. DLI-FZR-ALD-LKO-MB-BKN-JC & UMP.

The Secretary, Railway Board, New Delhi.

The Dy. CCS/C/BSB, and The Principal/ZTS/Chandausi.

The CCS/TS & CAO(C) K.Gate Delhi.

The OCS/Rates/HQ, SPO/HQ & SPO/T&C) /HQ.

The Managing Director, RITES, 27-Barakhamba Road, New Delhi.

The Managing Director, NDCR, 1/1, Patel Marg, New Delhi. The CCO-II/ NDCR/ New Delhi. CCS (G) /HO. CCS/ CR/ IRCA Bldg. New Delhi.

The Central Organisation for Freight Operation & Central

The Central Organisation for Flight Operation & Central System, Safdarjung Station Building, New Delhi.

System, Sarderjung Station Building New Delhi.
PA/CCS/HOrs.

PA/CUS/HQRS.

Sub:- Selection for promotion to Group 'B' post in the Commercial Department against 25% quota, through LDC.

As a result of written test held on 22/23.9.90 and viva-voce test held on 3/4.1.91, in connection with the promotion to Group 'B' post in the Commercial Deptt., against the 25% quota through Limited Department Competitive Examination, the following persons have been placed on the 'Provisional' panel, in order of merit :-

1. Shri S.K. Sharma, CMI/DLI
2. " Alok Chaturvedi, CMI/HQ
3. " V.K. Sharma, CMI/HQ
4. " N.C. Jaiswal, SRDI/HQ
5. " D.C. Arora, SRDI/HQ
6. " Yash Paul, SRDI, HQ
7. " Ravi Sharma, VI/HQ
8. " Roshan Lal, CMI/DLI
9. " Ram Prasad (PAW), SRDI/UMB
10. " M.M. Singh (ST), CMI/UMB.
11. " Janardhan Prasad, SRDI/UMB
12. " Arvind Kumar (SC), OSI/DLI
13. " Shyam Sunder (SC), CES/DLI.

The above named may please be warned that retention of their names on provisional panel are dependent on their work remaining satisfactory during the currency panel. The fact that they have been placed on the provisional panel is no guarantee for their promotion to Class-II service. Hindi version will follow.

for General Manager(P)

Copy to:- 1. A.S/Confldl.
2. Sr.DAO/N.Rly.ALD-BKN-DLI-UMB-LKO-MB-JU & FZR
3. FA & CAO(EG)Baroda House, New Del hi.

Yaday

25.1.91

RESERVED

C-18

41

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.1 of 1991

P.P. Sonkar and Others Applicants

Versus

Union of India & Others Respondents

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. D.K. Agrawal, J.M.)

This application under Section 19 of the
Administrative Tribunals Act, 1985 has been filed with
prayers .

- (i) to quash the written examination held
on 22/23.9.90 for promotion to the post
of group 'B' under the Railway Administration,
- (ii) to direct the supplementary examination to
be held for the post of group 'B', Asstt.
Commercial Officer/Supdt.,
- (iii) to restrain the respondents from holding
the viva voce examination on 3/4.1.1991.

2. Briefly the facts are that according to the
Rules of Recruitment of group 'B' service, 25% vacancies
in the Commercial Branch of T(T) and C Department are
to be filled by Limited Departmental Competitive
Examination. For this purpose, notification dated 6/2/89
was issued by the Northern Railway HQrs. Office, Baroda
House, New Delhi laying down the procedure for submission
of applications by eligible candidates. There is no
dispute that the applicants were eligible to appear at

DK (Signature)

the examination. It is also not disputed that applicant Nos 1,2,4,5,9,14,15,21 and 25 were candidates belonging to reserved category. The other applicants belonged to general category. It is also not disputed that the candidates belonging to reserved category were given training in order to prepare them for the Limited Departmental Competitive Examination and the training was completed in August, 1990. Various dates of the examination were notified before August, 1990 but those dates are not relevant for the simple reason that the Limited Departmental Competitive Examination could be held only after the candidates of the reserved category had been given necessary training to enable them to appear at the said examination. After completion of the training of the reserved category of candidates, 8/9.9.90 was fixed as date of examination vide notification dated 24.8.90. However, the examination was postponed by an order dated 4.9.90 and notified to be held on 22/23.9.90. The grievance of the applicants is that they were not intimated the date of examination i.e. 22/23.9.90 and therefore they have urged that the examination be quashed and supplementary examination be held. The present petition was filed on 2.1.1991 and an ad interim order was passed that the viva voce be held on 3/4.1.91 as scheduled but the result be not declared.

3. The Railway Administration have filed a Counter Affidavit on 16.1.1991 contending that the applicants have not approached the Tribunal with clean hands inasmuch as three applicant Nos 5,7 and 10 had due notice of the said examination and their plea otherwise was absolutely incorrect because they on their

27-2-91

(A.S.J) 43

own had declined to appear for the examination. It was further pleaded by them that the applicants have purposely omitted to mention that by means of a notice dated 24.8.90 the examination was notified to be held on 8/9.9.90 and the same was postponed by an order dated 4.9.90 for 22/23.9.90. Therefore it is not relevant as to when the information was actually received by the Divisional Railway Manager's office at Lucknow. If the applicants had notice for the examination to be held on 8/9.9.90, the inference would be that they knew the postponed date of the examination as well. It has also been pleaded by them that large number of applicants belong to Goods, Parcel and Booking Offices of Northern Railway from where candidates appeared in the examination. It has been further pleaded by them that the present claim petition was purposely filed on 2.1.1991 to stall the viva voce or the declaration of the result. It is alleged that one K.S. Chaubey had filed a representation as early as on 14.10.1990. Therefore the plea taken by the applicants that they came to know about the examination having been held on 22/23.9.90 as late as on 24.12.90 is palpably false.

4. Five candidates (not parties to the petition) have appeared before us as interveners. Three of them namely Alok Chaturvedi, S.K.Sharma and Ravi Sharma have filed Counter Affidavit and represented through an Advocate. Two of them namely Ram Prakash and V.K.Sharma filed their Counter Affidavit and represented through another Advocate. Their prayer was that they

LIC 853200

be allowed to be impleaded. We have heard their counsel namely Shri V.K.Burman and Shri K.C. Sinha and instead of impleading the above five candidates as parties we have treated them as interveners. They have also raised plea to the effect that the applicants have not approached the Tribunal with clean hands; that the date of the examination was well within the knowledge of the applicant; that the applicants purposely avoided the examination; that the present claim petition have not been filed with the bonafide object.

5. We have heard the learned counsel for the applicants namely Shri S.C. Budhwar and learned counsel for the Railway Administration namely Shri Prashant Mathur as well as S/Shri K.C. Sinha and V.K. Burman counsel for interveners. The sole point for determination in this case is as to whether the examination already conducted by the Railway Administration and selection completed can be struck down on one ground alone i.e. applicants were not intimated the postponed date of examination i.e. 22/23.9.90. In the first instance, we consider that this claim petition is liable to be thrown away on the sole ground that the three applicants namely S/Shri Lallan Ram, S.N.Misra and I.G. Singh have come forward with a wrong verification inasmuch as they had knowledge of the postponed date of the examination and they actually declined to appear in the examination while they have alleged before us that they had no intimation of the date of the examination. Once we hold that the three

J.K.S.

applicants have falsely verified the claim petition, it leads to an inference that their colleagues i.e. other applicants were in hand and gloves with them. We find it difficult to separate the case of the above three applicants from the remaining applicants in this regard. Secondly, these applicants who belonged to reserved category knew it well that the examination was being postponed earlier because they had not completed their training. If so, they were bound to have information about the date of the examination. Thirdly, it is also relevant that applicant Nos. 2,6,8, 15 and 20 belong to Goods, Parcel and Booking Office and their colleagues in these offices had already taken up the examination. Therefore the inference is that they were likely to have knowledge of the postponed date of the examination. Fourthly, it is not believable that the applicants did not come to know that the examination has already been held. The inference is that they kept waiting till the date for interview was fixed. It was only when the date for interview was approaching that they came forward with the present claim petition praying for stay of the *viva voce* test. In these circumstances, we do not consider that it is a case where the interim order can be continued or examination struck down on the ground that the applicants were not intimated the date of the examination on the analogy of dictum laid down in the case of Anamika Misra Versus U.P. Public Service Commission, Allahabad 1990 SC 461. It appears to us that the applicants purposely have not alleged in their claim petition or the Rejoinder Affidavit about the order dated 24.8.90 whereby it was notified

L.K.S.

that the examination will be held on 8/9.9.90. The reason is that once the knowledge is attributed to the applicants of the order dated 24.8.90 or the date of examination i.e. 8/9.9.90, the irresistible inference would be that they had knowledge of the order dated 4.9.90 postponing the examination to 22/23.9.90. In the circumstances, we are of the opinion that the applicants had knowledge of the date of examination and also that they have not approached us with clean hands. We have already heard the learned counsel of the parties on merits. Therefore we hold that there is no merit in this claim petition.

6. In the result, the claim petition is liable to be dismissed. The same is accordingly dismissed without any order as to costs.

sd.
Member (A)/

sd.
Member (J)

Dated the 25th Jan., 1991.

RKM



True Copy
D.D.
(25/1/91)

GEN. SECRETARY, H.M.A.

Allahabad.

C-19

b
le
b
gl
ad

alt
a
in

114

11/11/00

2185-21 Jan

25. 25. 25.

କରୁଣାକାରୀ

14-2102 6-1-90 9
21-31-12-90 ~~ton~~

achieving higher speeds. These same initials, ICF, would determine an aircraft's maximum speed. These stations will be provided with an infra-structure which shall able to meet the needs till the term of upto July, 81 have been during 1961.

12/1 ROM 90 - DRN - CM9/16

12/1 ROM 90 - DRN - CM9/16

DRN 90

12/1 ROM 90 - DRN - CM9/16

DRN 90 ROM 90 - DRN - CM9/16

12/1 ROM 90 - DRN - CM9/16

Ann CXVII
PC 29 C-20
SN 40
उत्तर रेलवे
NORTHERN RAILWAY

Divisional Office
Lucknow

Dtd.: 22/2/91

No.: - 752-E/1A/ACS/Selection

The General Manager
Northern Railway
Hd.Qrs. Office,
New Delhi.

Sub :- OA No. 381 of 1990(C) before CAT/Lucknow
Shri K.S. Chobey V/s U.O.I.

Ref :- Your letter no. 752-E/67-XIV/Eia dtd. 10.1.91.

The despatch of this office letter of even no. dated 10.7.90 has been checked up from the Despatch Section of DRM Lucknow Office and Free Service Railway Dak Office, Station Bldg. Charbagh, Lucknow. As per procedure the above cited letter was despatched by Despatch Section of DRM Lucknow Office on 12.7.90 through the summary challan containing 18 letters issued from the various sections of the DRM Office including the letter of even no. dtd. 10.7.90 entered on S.No. 16 which was also the challan no. of this particular letter through which Despatch Section of DRM Lucknow Office had sent to Free Service Railway Dak Office for delivery to concerned addressees. Checking of the Dak Guidance Book maintained by Free Service Railway Dak Office for CMI/LKO for the period from 6.1.90 to 31.12.90 reveals that the letter of even no. dtd. 10.7.90 was entered in the Dak Guidance Book on 12.7.90 indicating the challan no. by which this particular letter was sent to Free Service Dak Office by the Despatch Section of DRM Office, Lucknow that is 16. After sorting the letters marked to CMI, those are kept in the pigeon hole earmarked for CMI/Lucknow which has been given S.No. 77. As per practise the letters pertaining to a particular subordinate are either collected personally by or by deputing his peon who in turn puts his initials on the Dak Guidance Book as a token of having collected the letters kept in the pigeon hole. In this particular case the letter which was kept in his pigeon hole bearing no. 77 has been collected by somebody, maybe his peon who has put his initials as a token of having receipt of the letter on behalf of the CMI/Lucknow to whom it was addressed.

As regards this office letter of no. 752-E/1A/Commercial/Selection dtd. 23.10.90 this is to clarify that on 19.9.90 XXR message no. 752-E/1A/ACS/Selection was also despatched through Despatch Section of DRM Lucknow Office. As per the records of the Despatch Section of DRM Office, Lucknow all the copies of the telegrams addressed to the concerned staff who were required to appear at the selection were collected by the Telegram Peon for serving them to the concerned. Further details can be had from the Head Signaller, Station Building, Charbagh, Lucknow.

Cont...../2.

उत्तर रेलवे
NORTHERN RAILWAY

- 2 -

It may further be clarified that in the letter it was inadvertently recorded for holding a supplementary examination though there is no such instructions in the case of selection for Group 'B' posts against 25% quota (LDC).

Photocopies of the relevant challan and pages of the Dak Guidance Book of Free Service Railway Dak Office are enclosed.

DA as above

20/2/20
Divisional Railway Manager
Lucknow

CXVI

4000

Dom 11 K0
12/1980

F10 Pump 11 K0

(15)

750 9/26 1980/02-04

Act 9/2/80

11/20/80

Chlorine Book

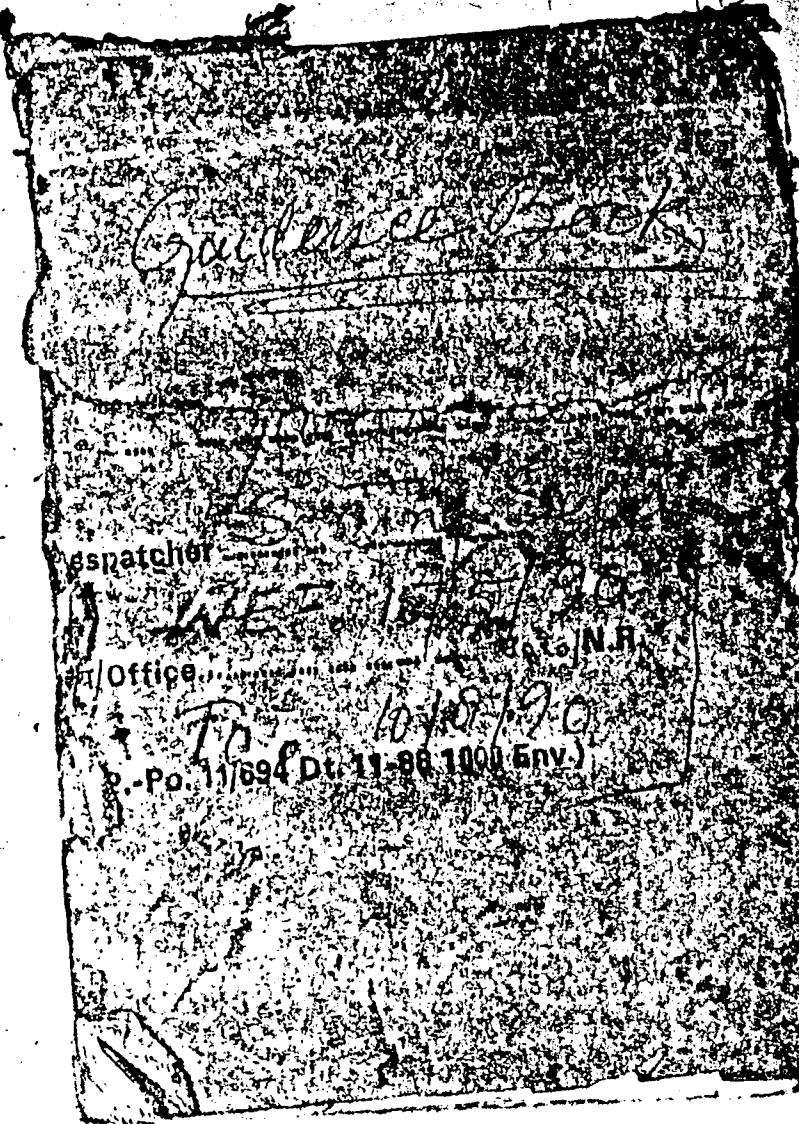


Photo copy of the letter of Mr. Gopal Singh
of Durbalch section / D.N.I / Kishan Singh
containing Seconary of Challan /
letter sent to Free service Aly
Dak Office

Alleged

2 man

2000, 2000

2000, 2000

42 years

0

5

10

15

20

25

To FSO/EB/UKO DMR/UKO
1- SS/long R. 12/17/90

2- 1.04

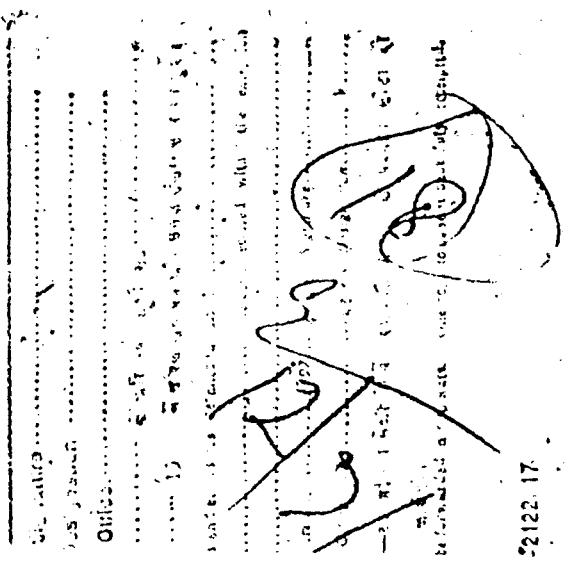
3- 4.00

4- 5.00

5- 6.00

6- DMR/EB/UKO
7- FSO/EB/UKO
8- 5.00
9- 5.00
10- 5.00
11- 5.00
12- 5.00
13- DMR/EB/UKO
14- DMR/EB/UKO
15- FSO/EB/UKO

16- 5.00
17- 5.00
18- 5.00



Expenditure	Quantity
1.04	4.00
2.00	5.00
3.00	5.00
4.00	5.00
5.00	5.00
6.00	5.00
7.00	5.00
8.00	5.00
9.00	5.00
10.00	5.00
11.00	5.00
12.00	5.00
13.00	5.00
14.00	5.00
15.00	5.00
16.00	5.00
17.00	5.00
18.00	5.00

(45)

posts of Group '3' service, the deponent applied for the same with prescribed time limit.

- 3) That in reply to paragraph 3 it is submitted that neither the order dated Feb. 1989 nor order dated 10.7.89 was addressed to the deponent nor it was ever served on him. The deponent came to know for the first time about these orders when the ~~marks~~ counter affidavit was served.
- 4) That in reply to paragraph 4 it is submitted that it appears from annexures C-3 to C-12 that the examination was ordered to be postponed by the Rly. Administration from time to time and it further appears from annexures No. C-3 to C-12 that the General Manager specifically directed to the officers whom these letters were addressed to advise the eligible candidates individually for the postponement of the examination. The deponent specifically submits that the deponent was never informed in writing by the Rly. administration including the DRM/N.Rly., Lucknow under the instructions of annexures No. C-3 to C-12.
- 5) That in reply to paragraph 5 deponent specifically submits that the alleged letter dated 4.9.90 annexure No.13 is neither addressed to him nor the contents of that letter were disclosed to him. The deponent came across the contents of this letter when the counter affidavit was served.

APC

6) That in reply to paragraph 6 it is submitted that it appears from annexure No. C-14 that the said telegramme had not been addressed to the deponent and the contents of that telegramme were also not disclosed to him. The deponent only came to know about annexure No. C-14 when the counter affidavit was served on him.

It is specifically submitted that the alleged annexure No. C-15 is false and concocted document and therefore, its genuineness is totally denied by the deponent. It is further submitted alleged telegramme dated 19.9.90 was never served to the deponent on 19.9.90 at 22 hrs. as per alleged DS No.27 as mentioned in annexure No.C-15. It is ~~✓~~ neither further submitted that alleged Shri Bipat Ram was ~~L~~ the family member of the deponent nor his servant. It is further submitted that the alleged Sri Bipat Ram was also not posted with deponent as his subordinate by the Rly. Administration. The deponent did not know alleged Shri Bipat Ram as named in annexure C-15 and its enclosure. These two documents have been manufactured by the concerned authorities for the purpose of their own use.

7) That in reply to paragraph 7 and 8 it is submitted that the examination was illegally held by the Rly. Administration behind the back of the deponent and without giving any opportunity to him to appear in the written examination as well as interview.

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

C.A. No. 381 of 1990(L)

1991
AFFIDAVIT
63 M

K.S. Choubey ... Applicant

Versus

Union of India & others ... Respondents

REJOINDER AFFIDAVIT OF SHRI K.S. CHAUBEY AND ABOUT 42X¹⁰⁰⁰
S/C SHRI J.P. CHAUBEY.

The deponent is applicant in the above noted case and is well acquainted with the facts of the case. He has perused the contents of the counter affidavit and understand the same and he is making reply as under :-

- 1) That in reply to para 1 of brief and preliminary objection, it is submitted that the contents of this para along with annexure No. C-1 was not in the knowledge of the deponent as annexure CA-1 was neither addressed to the deponent nor it was disclosed to him till the service of counter-affidavit. It is further submitted that the Railway Administration was required to hold examination simultaneously against 75% quota as well as against 25% quota as claimed by them in para under reference.
- 2) That in reply to paragraph 2 it is submitted that when the Divl. Aly. Manager, N.Rly., Lucknow had invited applications for recruitment against the

445

posts of Group '3' service, the deponent applied for the same with prescribed time limit.

- 3) That in reply to paragraph 3 it is submitted that neither the order dated Feb. 1989 nor order dated 10.7.89 was addressed to the deponent nor it was ever served on him. The deponent came to know for the first time about these orders when the ~~counter~~ affidavit was served.
- 4) That in reply to paragraph 4 it is submitted that it appears from annexures C-3 to C-12 that the examination was ordered to be postponed by the Rly. Administration from time to time and it further appears from annexures No. C-3 to C-12 that the General Manager specifically directed to the officers whom these letters were addressed to advise the eligible candidates individually for the postponement of the examination. The deponent specifically submits that the deponent was never informed in writing by the Rly. administration including the DRM/N.Rly., Lucknow under the instructions of annexures No. C-3 to C-12.
- 5) That in reply to paragraph 5 deponent specifically submits that the alleged letter dated 4.9.90 annexure No.13 is neither addressed to him nor the contents of that letter were disclosed to him. The deponent came across the contents of this letter when the counter affidavit was served.

6) That in reply to paragraph 6 it is submitted that it appears from annexure No. C-14 that the said telegramme had not been addressed to the deponent and the contents of that telegramme were also not disclosed to him. The deponent only came to know about annexure No. C-14 when the counter affidavit was served on him.

It is specifically submitted that the alleged annexure No. C-15 is false and concocted document and therefore, its genuineness is totally denied by the deponent. It is further submitted alleged telegramme dated 19.9.90 was never served to the deponent on 19.9.90 at 22 hrs. as per alleged DS No.27 as mentioned in annexure No.C-15. It is ~~neither~~ further submitted that alleged Shri Bipat Ram was ~~not~~ the family member of the deponent nor his servant. It is further submitted that the alleged Sri Bipat Ram was also not posted with deponent as his subordinate by the Rly. Administration. The deponent did not know alleged Shri Bipat Ram as named in annexure C-15 and its enclosure. These two documents have been manufactured by the concerned authorities for the purpose of their own use.

7) That in reply to paragraph 7 and 8 it is submitted that the examination was illegally held by the Rly. Administration behind the back of the deponent and without giving any opportunity to him to appear in the written examination as well as interview.

APD

the alleged examination was given to the deponent and no Identity card was also issued to him and even more he was not relieved for the alleged examination date. A detail facts have already been given in Supra Para no. 5(b). It is incorrect to say that the deponent cannot challenge the examination in question which has been held behind his back and which has prejudiced the right of the deponent's case for appearing in the said examination.

- 12) That in reply to para No.2 it is submitted that order dated 10.7.90 contained in item 1 to the application has illegally been given effect, and the same has been legally challenged.
- 13) That in reply to column 3 it is submitted that the alleged date fixed for examination was never communicated to the deponent. The application has not become infructuous as alleged.
- 14) Column 4- Para A - need no comment.

Para B - need no comment with the submission that the work and conduct of the Deponent is also a relevant factor for his case.

Para C - that in reply to this para it is submitted that the alleged examination and panel prepared by the department without giving any opportunity to the deponent to appear and participate in the said examination and interview are illegal and against the provision of Art. 14 & 16 of the Constitution of India and are liable to be quashed.

8) That in reply to paragraph 9 it is submitted that the alleged written test and interview was illegally held behind the back of the deponent without giving him the opportunity to appear, being eligible candidate.

It is further submitted that the judgement delivered by this Honourable Tribunal as contained in annexure No.18 is neither relevant to the present case of the deponent and nor it was correctly decided and the same is required to be reviewed in the present context of the case of the deponent and at the time of argument the point shall be raised properly to distinguish the said judgement.

9) That the contents of paragraph 10 are incorrect and denied.

10) That the preliminary objection paragraph NIL is incorrect and denied. The entire selection procedure has been challenged.

11) That in reply to paragraph 11 parawise reply under column No. 1, it is submitted that in the order dated 10.7.90 contain in Annexure No.1 to the application it is clear that it was directed that the eligible persons may be intimated and they may be relieved for examination with identity card. But no such intimation has been given to the deponent by any authority, of Railway Administration. It is further submitted that as stated earlier no information with regards to the date fixed for

It is further submitted that as per direction of the Rly. Board and the General Manager (NR) it was the duty of the Rly. administration to intimate the date of examination and also to issue identity card and relieve him, but no such intimation was issued to the deponent as he has averred in Supra Para No. 4. There is no question of implied information or any knowledge as alleged by the C.Ps at the instances of the union.

Para D - that in reply to this para it is submitted that no such notification was ever issued or communicated to the deponent, which was individually required to be intimated to him. It is submitted that at the time of filing the aforesaid application, the deponent managed a copy of the order dated 10.7.90 in view to prove his case that inspite of the order dated 10.7.90 no efforts have been made by the C.Ps to intimate the date of examination to the deponent.

Para E - that in reply to Para No.E it is submitted that it is totally incorrect to say that the departmental authorities have ever issued any intimation to the deponent for the examination and its date fixed. Even all the letters enclosed with the C.A. reveals that the same were never addressed or served to the deponent.

It is further submitted that there is no signature of the deponent on the face of the Annexure No.C-19, and not a single letter as shown

(A.M.C.)

in Annexure C-19 has been served or brought in the knowledge of the deponent even the alleged Dak Bahi and Challan number 16 dated 12.7.90 and Dak Guidance Book has not been maintained by the Deponent nor he has any knowledge about the alleged letters entered in the said challan. He has also no knowledge about any letters kept in the Pigion hole no.77 ass alleged. It is also incorrect to say that the order dt.10.7.90 was served through challan no.16 by the depatch Section of C.P.3. the said letter has not been received under challan no.16 by the deponent but after the examination held by Aly.administration, the deponent obtained only on 10.10.90. Copy of the letter dated 10.7.90 and had knowledge of the alleged wireless dated 19.9.90 from the office of the D.R.M. for impugning the same in this case. In fact the order dt. 10.7.90 was also not addressed to the deponent.

The alleged Dak guidance Book of free service did no. bear the signature of the deponent.

It is further submitted that as per report dt. 22.3.91 the D.R.M./Lucknow has accepted that the letter kept in pigion hole no. 77 has been received by somebody or his peon and put his initial on behalf of the deponent. It is submitted that the Railway administration had posted a Peon in the CMI office whose name is Sukhdin, and it appears from the Dak Book that his signature was also not appear in the said Dak Book as contained in Annexure No. C-19 and further in Annexure No.C-19 of date 12.7.90 no reference of the alleged letter dt. 10.7.90 was made.

It is further submitted that it was obligatory on the part of the ~~exam~~ Department to communicate the date of examination, if any, fixed by it to the deponent but the same has not been done. Therefore the deponent's right to appear in the examination was very much prejudiced.

The application has not become infructuous as alleged.

Para F - that the contents of para no. F are incorrect and denied. The alleged telegramme and message contained in Annexure No.C-14 and C-15 was neither communicated to the deponent nor it has been served. The C.Ps had manufactured the C-15 for the purposes to shield their lapse. It is further incorrect to say that all eligible persons working under DRRI office have been communicated. No such evidence has been filed. In fact 35 candidates were eligible who are working in DRRI/LKC and all other 27 candidates like the deponent have not been communicated.

Para G & H - that the contents of para No. (G) & (H) are not admitted as said. The Annex. No.2 to the application itself proves that the C.P.C. clearly admits that eligible persons were not communicated. With regards to alleged Dak Bahi the deponent claims that the said Dak Bahi and letters did not bear the signature of the deponent. The Annexure No.2 to the application was correctly issued admitting the correct facts for non-communication about the date of examination.

... 9

Para I - that in reply to Para I, it is submitted that the D.R.M.(NR)/Lucknow and the G.M. (N.Rly.) New Delhi has not communicated the fixed date for examination to the deponent at any material point of time, and it was mandatory for them to intimate the same, issue identity card and spare in advance to the deponent.

Para J - that in reply to Para No.J it is submitted that the deponent has right to appear in the examination but due to the fault of the Railway department he was deprived off his right to appear hence his right to be promoted in Group 'B' greatly prejudiced.

Para K & L - that contents of Para No. K are incorrect and denied. The alleged letter dated 19.9.90 was neither addressed to the deponent nor it has been served on him.

Para M - that in reply to Para M it is submitted that due to default and lapse of the D.R.M./G.M. the deponent was denied his right to appear in the examination in question and therefore the deponent has been denied the protection of Art. 14 & 16 of the Constitution of India.

Para N - In reply to Para N it is submitted that the alleged letter dated 19.9.90 has not been served on the deponent either to his residence or personally even elsewhere.

It is further submitted that in case the A.Ry. Administration failed to communicate the date for examination to the deponent, in that it is incumbent to them to take examination of the deponent a fresh. The Deponent should not be suffered for the lapse of the department.

Column 5

Guard taken by the deponent is maintainable.

Columns 6 to 12

In reply to columns 6 to 12 ~~xx~~ it is submitted that the applicant is entitled to get relief as claimed.

Soh 02/7/91

DEPONENT

VERIFICATION

I, K.S. Chaubey, aged about 42 years S/o Shri J.P. Chaubey, No 4-17B, Meenawali Bagh, Phulwari ^{Suburb} Lucknow working as Commercial Inspector, N.Ry., Lucknow do hereby verify that the contents of paragraphs 1 come to 15 ^{as} correct to my knowledge and those of paragraphs 14 ^{to 14} _{Sub para A Sub} are correct to my belief and ~~except~~ legal advice. I have not suppressed any material fact.

Soh 02/7/91

Lucknow:

DEPONENT

11.22 AM

K.S. Chaubey
dated: 03-7-91.
Bamodharan
Advocate

Parcels
3/7/91

A4b

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH

Gandhi Bhawan, Opp. Residency, Lucknow

No. OA/TA/ 5402-5

dated the 13-11-90

Registration no. 301/90(L) of 1990

K. S. CHAUHAY

APPLICANT

VERSES

UNION OF INDIA & OTHERS

RESPONDENT

1. UNION OF INDIA THROUGH THE SECRETARY RAILWAY BOARD MINISTRY OF RAILWAYS RAIL BHAWAN NEW DELHI.
2. RAILWAY BOARD BRANCH GENERAL MANAGER N.RLY. BARODA HOUSE NEW DELHI.
3. DIVISIONAL RAILWAY MANAGER N.RLY. HABRAZGANJ LUCKNOW.
4. DIVISIONAL COMMERCIAL SUPERINTENDENT N.RLY. LUCKNOW.

Please take notice that the applicant abovenamed has presented an application, a copy whereof is enclosed herewith which has been registered in this Tribunal, and the Tribunal has fixed 11 day of 12 1990 for the hearing of the said application.
order

If no appearance is made on your behalf by yourself your pleaser or by some on duly authorised to act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this
28 day of 11 1990.

DEPUTY REGISTRAR

ENCL: COPY OF PETITION HIGH COURT'S ORDER DATED 27.11.90

A/147
(C)

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW.

O.A. NO. 381 of 1990(L)

K.S.Chaubey ... Applicant.

versus

Union of India & Others... Respondents.

27.11.1990

Hon'ble Mr. Justice K. Nath, V.C.

Hon'ble Mr. M. M. Singh, A.M.

Admit.

Issue notice to respondents to file a counter within four weeks to which the applicant may file rejoinder within two weeks thereafter.

In the matter of interim relief issue notice and list for order on 11.12.90
In the meantime any result shall be without prejudice to the right of applicant.

Sd/ Sd/
A.M. V.C.

//True Copy//

16/12/90

Received by
(Counsel for Applicant)
Copy (Recd) PD
16/12/90

Sd/

Chetan
16/12/90

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW.

D.A.NO. 381 of 1990(L)

K.S.Chaubey Applicant
Versus
Union of India Respondents

Hon'ble Mr.D.K.Agarwal, J.M.
Hon'ble Mr.K.Obayya, A.M.

Dated: 8.01.1991.

Sri M.P.Sharma for applicant Sri B.K.Shukla, for opposite parties and states that he will file power to due course. He further prays for time to file counter. Allowed counter may be filed within eight weeks, Rejoinder within two weeks thereafter.

over
List on 19.04.1991 for hearing. Meanwhile the interim order dated: 11.2.1990 shall hold good till further orders.

Sd/-
A.M. Sd/-
J.M.

16/1/91
// True copy //

R.S.M.

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW.

D.A.NO. 381 of 1990(L)

K.S.Chaubey Applicant
Versus
Union of India Respondents

Hon'ble Mr.D.K.Agarwal, J.M.

Hon'ble Mr.K.Obayya,A.M.

Dated: 8.01.1991.

Sri M.P.Sharma for applicant Sri B.K.Shukla, for opposite parties and states that he will file power to due course. He further prays for time to file counter. Allowed counter may be filed within eight weeks, Rejoinder within two weeks thereafter.

List on 19.04.1991 for hearing. Meanwhile the interim order dated: 11.2.1990 shall hold good till further orders.

Sd/-
A.M. Sd/-
S.M.

// True copy //

R.S.M.

Mehd. Umar Khan
(Signature)
Central Administrative Tribunal,
Circuit Bench,
LUCKNOW,

A
180

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW.

D.A.NO. 381 of 1990(L)

K.S.Chaubey **Applicant**
Versus
Union of India **Respondents**

Hon'ble Mr.D.K.Agarwal, J.M.
Hon'ble Mr.K.Obayya, A.M.

Dated: 8.01.1991.


Sri M.P.Sharma for applicant Sri B.K.Shukla, for opposite parties and states that he will file power to due course. He further prays for time to file counter. Allowed counter may be filed within eight weeks, Rejoinder within two weeks thereafter.

List on 19.04.1991 for hearing. Meanwhile the interim order dated: 11.2.1990 shall hold good till further orders.

Sd/-
A.M. Sd/-
J.M.

// True copy //

R.S.M.

2/2
Sd/-
A.M. (Umar Khan)

Umar Khan,
Central Administrative Tribunal,
Circuit Bench,
LUCKNOW.

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW

O.A.NO. 381 of 1990(L)

K.S.Chaubey

... Applicant.

Versus

Union of India & Otherz.

... Respondents.

11.12.1990

Hon'ble Mr. Justice K.Nath, V.C.
Hon'ble Mr. K.Obayya, A.M.

Notices in the matter of interim relief were issued on 30.11.90 but no appearance is made on behalf of respondents. Notices may be awaited and put up for further order on 8.1.91, in the meantime, the respondents are directed to keep one post of Assistant Commercial Officer/Supdt. Vacant till further orders of this Tribunal.

*Received in my office and
Comd by A.M. 14.12.90*

Sd/

Sd/

A.M.

V.C.

//True Copy//

Shri T. M. / 14/12/90

*Central Administrative Tribunal,
Lucknow, 14/12/90.*

Sd/

ff 194197

A
151

Before the central Achuvu is buried,
(Circum-Beech) is taken

O ANC 381 C 1980 (L)

0.04. 11-12.90

- K.S. chalchle 2 allis
20 सूक्ष्मदृष्टि 20/5 सूक्ष्मदृष्टि 16 घण्टा का तारीख
हमारे द्वारा लगाए गए अपने और से हो

19 ३०

B. K. Shukla

एड्युकेट
महाराष्ट्र

वकील

हमें ऐसे एड कलात्मक लिंग भिंग कि प्रसार हो रहे और समय पर काम आ रहे ।

१८५५ अगस्त

— 1 —

हिन्दू धर्म

साथी गवाह—

नाम अद्वैत -----

ମଠ ପକ୍ଷିତା ।

सामाजिक विद्या

Accorded
the Bank's
Advocate